

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI**

ORIGINAL APPLICATION NO. 193/2024

In the matter of: -

Chandan Singh and Ors.

Applicant

Versus

State of H.P.

Respondent(s)

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Dated: 15.10.2024

Report of the High-Powered Committee in the matter of OA No. 193 of 2024; Chandan Singh & Ors. Versus State of HP & Ors., in compliance to the orders of Hon'ble National Green Tribunal dated 10/09/2024.

1. Background and Orders of Hon'ble National Green Tribunal:

The matter in OA No. 193 of 2024; Chandan Singh & Ors. Versus State of HP & Ors. is related to a letter petition of Chandan Singh and other villagers of village Kuner, PO Kaati Mashwa, Tehsil Kamarau, District Sirmaur, Himachal Pradesh, which has been registered suo moto as Original Application by Hon'ble National Green Tribunal. The applicant has filed a complaint against the limestone mining project - **M/s Giri Lime and Chemicals (mentioned as M/s Greenlimes and Chemicals in the Order dated 10/09/2024)** regarding violation of environmental laws in carrying out mining activities causing damage to agricultural land, passage, water bodies etc. The following observations were made by Hon'ble National Green Tribunal on the report filed by Himachal Pradesh State Pollution Control Board (HPSPCB) on behalf of the Joint Committee constituted by Hon'ble NGT vide order dated 29/04/2024 (**Annexure-1**):

Para 05: *“The Mining Officer and SDM were not made Members of the joint Committee. Additional District Magistrate represented District Magistrate, Sirmaur. Thus, it is clear that joint Committee which was constituted by this Tribunal is totally unauthorized. No authority was given to anyone to add or subtract to constitution of Joint Committee constituted by this Tribunal. When complaint was made in respect of the mining on the part of the proponent in violation of environmental laws, Mining Officer should not have been party to the joint Committee as he is the person directly involved in mining activity. If any violation would have been found, he is the person to be indicted, having taken no appropriate action in the matter”.*

Para 06: *“Further, inspection has not been conducted in the light of the complaint and the allegations made which we have noticed in the order dated 29.04.2024”.*

It was directed by Hon'ble National Green Tribunal vide order dated 10/09/2024 (**Annexure-2**), as follows:

Para 07: *“We, therefore, find it appropriate to constitute a high-powered Committee comprising a senior officer of CPCB, not below the rank of Director; Integrated Regional Officer, MoEF&CC, Shimla; Member Secretary, HP PCB.*

Para 08: *The representative of CPCB shall be the nodal authority for coordination and compliance.*

Para 09: *The said Committee visit the site, collect relevant information and submit factual report within one month. The Committee, besides other, address itself in particular to the compliance of conditions of Environmental Clearance and Consent and also whether the*

requisite consents/EC have been obtained or the proponent has functioned any point of time without Consent or EC.”

2. Compliance of the Directions of the Hon’ble National Green Tribunal:

It was directed by Hon’ble National Green Tribunal:

- i. To Constitute a high-powered Committee comprising a senior officer of CPCB, not below the rank of Director; Integrated Regional Officer, MoEF&CC, Shimla; Member Secretary, HP PCB.
- ii. To visit the site and collect relevant information.
- iii. To submit a factual report.
- iv. To address in particular the compliance of conditions of Environmental Clearance and also whether the requisite consents/EC have been obtained or the proponent has functioned any point of time without consent or EC.

The report on point-wise compliance to the direction of Hon’ble National Green Tribunal is submitted, in the following sections:

2.1. Constitution of the High-Powered Committee:

In compliance to the direction of Hon’ble National Green Tribunal, the Committee comprising of the following members, was constituted:

- i. Shri Anil Joshi, IFS, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Shimla.
- ii. Dr. Narender Sharma, Scientist ‘F’/Director, Central Pollution Control Board (CPCB), Regional Directorate, Chandigarh.
- iii. Dr. Anup Kumar Das, Scientist B, Sub-Office Shimla (formerly Integrated Regional Office, Shimla) now under Regional Office Chandigarh, Ministry of Environment, Forest and Climate Change.

2.2. Site visit and collection of relevant Information:

The Joint Committee conducted a site visit on 05/10/2024. The **approach road** leading to the limestone mining site, which is utilized for transporting mined minerals, **was closed due to a landslide**. As a result, **the mining was not in operation**. However, the Committee visited the portion of the mining area that affected the village Kuner, PO Kaati Mashwa, Tehsil Kamarau. The project proponent informed the Committee that the road is expected to be reopened by the end of October 2024.

It is also humbly submitted that the Committee was able to visit only one section of the mining area, as the other section was inaccessible due to landslides blocking the approach road.

The Committee visited the village, temple, and drinking water source affected by the alleged limestone mining activities mentioned in the complaint/Original Application. The applicant Shri Chandan Singh along with other villagers as well as the project proponent were present during the inspection by the Committee. The various photographs taken by the Committee are attached as **Annexure-3**.

The following information was requested by the Joint Committee from HPSPCB (before and during the Visit) and Project proponent (during the visit):

- i. Mining plan/plans of the mining project approved by Department of Mining and Geology, Government of Himachal Pradesh.
- ii. Copy of the Environmental Clearance(s) granted to the project proponent.
- iii. Copy of EIA report and EMP submitted by the project proponent for obtaining EC.
- iv. Copies of half-yearly compliance reports submitted by the project proponent after grant of Environmental Clearance in May 2016.
- v. Copy of Consent to Establish (CTE) granted to the project proponent by HPSPCB.
- vi. Copy of the first Consent to Operate (CTO) granted by HPPCB and copies of all renewed CTOs.

The details requested from HPSPCB were provided on 5th October, 2024, whereas project proponent provided the information on 9th October, 2024.

2.3. Factual Report of the Committee regarding the complaint and allegations made by the applicant:

The inspection was conducted by the Committee in the light of the complaint and the allegations made by the applicant which Hon'ble NGT has noticed in the order dated 29.04.2024. The relevant part of the complaint and the allegation made by the applicant as mentioned in the Hon'ble NGT Order dated 29/04/2024, are reproduced, as follows:

“मिति 09/07/2023 को उपरोक्त माईन से आये मलबे से हमारी बस्ती मे बने मंदिर टूट गये, पीने के पानी के चशमे, पाइप लाइन व रास्ते दब गये तथा हमारी खेती योग्य भूमि को भारी नुकसान हो गया । छोटे-बड़े पेड़ व घासनी दब गए। हमने इस बारे पटवारी पटवार हल्का बडवास से इस भारी नुकसान बारे शिकायत की थी वो मोका पर आये मगर हमे आज तक कोई मुवाबजा नहीं दिया गया तथा उपरोक्त माईन के मालिक व कर्मचारियों ने भी सुचना के बाबजूद भी हमारी कोई सुध न ली ।”

“उपरोक्त माईन मे अवैज्ञानिक तरीके से खनन कार्य होता है जिस कारण हमारे गाँव का हमेशा खतरा बना हुआ है।”

It was observed by the Committee that:

- i. A natural drain flowing through the village near the temple has been obstructed by debris and large limestone boulders (**Photograph 1-5** of **Annexure-3**). It appears that the stones mined from nearby were temporarily stored along the road in the mine area

without adequate retention measures/structures. Before the proponent could remove them, heavy rain caused the stones to roll down into the natural drain. Whereas, implementing adequate retention structures to prevent any rolling down is one of the conditions of the approved mining plan.

- ii. The villagers also pointed out another natural drain flowing through the village, located farther from the mining area. This drain was observed to be clear of debris and blockages, therefore, indicating that the lime stone debris and obstructions observed in the other drain could be the result of inadequate preventive retention measures in the mining zone.
- iii. The rock on which the temple is built has shifted/slightly damaged due to the collision of a big stone (**Photograph 6 of Annexure-3**). However, no significant damage was noticed.
- iv. The approach road leading to the temple also appeared to be slightly damaged (**Photograph 7 of Annexure-3**).
- v. The footpath leading to the village near the temple has also been slightly damaged due to this reason (**Photograph 8 of Annexure-3**).
- vi. The flow of the natural drain also appeared to have slightly shifted from its natural path. However, during the inspection, the drain was dry, since it is seasonal.
- vii. The natural drinking water source (Kuhl) was observed to be intact; however, access to this water source has been impacted due to debris in the drain (**Photograph 9 of Annexure-3**).
- viii. The villagers reported that their domestic animals use the natural water flowing in the drain during the rainy season, but access to this water has been obstructed now by debris in the drain.
- ix. No loss to agricultural land was observed and the same has been submitted/confirmed by the villagers during the interaction.

The project proponent has submitted a Note through email dated 09/10/2010, highlighting the following points (**Annexure-4**), along with a copy of the settlement agreement between the proponent and the complainant/villagers, which are reproduced below:

“The matter was settled in January 2024, during which the complainant, his fellow villagers, the mine owner’s representative, and other villagers, along with government officials deputed by the Deputy Commissioner, agreed that no significant damage had been caused. However, it will not be out of place to mention here that whatever the damage was caused it was due to early and unprecedented heavy rains during last rainy season (2023) and stacked lime stone was also washed away due to this reason.”

Any damages that had occurred would be addressed by the complainant and his fellow villagers, who agreed to undertake necessary repair work and also preventive measures for future such as the construction of check dams, with all expenses to be borne by the mine owner as per settlement. A copy of the settlement agreement is attached for your kind perusal.

However, the complainant neither took the necessary steps nor allowed us to carry out the required work, claiming that we would not do it properly.

The Hon'ble NGT took suo motu action on this matter and formed a joint committee to inspect the site. Following the committee's directions, we undertook all necessary measures, including the construction of check dams (Some photographs include, Photo 1 to Photo 5) and repairs to the old 'Bowaris,'

Lastly, since there is no record of any 'Bowari' at the specific site alleged by the complainant, a certificate from the competent authority to this effect is enclosed. Additionally, there was no damage to the temple, cultivated land, or cow sheds as claimed in the complaint. We humbly request that these facts be taken into consideration."

The committee reviewed the note provided by the project proponent. The proponent has mentioned in the note that *damage occurred due to stacked limestone being washed away by heavy rain*. The note also mentions that *the preventive measures, such as check dams, were implemented thereafter, to avoid similar incidents in the future*. This indicates that *there were inadequate retention structures or check dams in place to prevent the flow of stacked stones, as required in the approved mining plan, leading to the damages*. Further, *the committee observed the other damages mentioned in the original application, except damage to agricultural land, have occurred to the extent as reported at points i to ix above*.

As mentioned by the project proponent in his note, the complainant and the villagers also confirmed their desire to carry out the repair work themselves at the project proponent's expense. However, they were unable to do so due to limited access to manpower and other resources at the Gram Panchayat level.

2.3.1. Suggestion of the Committee for implementing preventing and restoration measures

It has been observed that the normal daily lives of the villagers have been impacted. They are also concerned that a similar incident in the future could even lead to loss of life .

Thus, it is crucial for the project proponent to implement the necessary measures by providing adequate retention structures in accordance with the approved mining plan to prevent the recurrence of such incidents in the future.

Further, it is suggested that the local administration take the necessary steps to ensure that the project proponent restores the following to their original state:

- i. *Clearing the debris and large stones from the natural drain to restore access for domestic animals to the natural water and for villagers to the water source and to restore the natural flow of the drain to its original state.*
- ii. *Repair/Restoration of the footpath leading to the village and temple.*
- iii. *Reinforcement of the area surrounding the rock on which the temple is located.*

The project proponent has expressed their willingness before the Committee, to carry out the above repair and restoration work at their own expense.

2.4. Compliance of the conditions of Environmental Clearance:

The examination of the copies of the Mining Plans provided by HPSPCB, by the Joint Committee revealed that:

- The Mining Lease was granted to M/s Giri Limes and Chemicals Prop. Shri Arun Grover in the year 1986 at Chowki Mrigwal, Tehsil Paonta Sahib, Distt. Sirmour, Himachal Pradesh in an area of 47 begha 14 biswa (3.9 Hectare)
- The Mine was sanctioned for a period of 20 years w.e.f. 19/05/1985 to 18/05/2006.
- The renewal of the lease was granted by State Govt. for next 20 years (19/05/1996 to 18/05/2026) vide letter No. Udhog-Bhu (Khani-4) Major-340/84-5580 dated 04/09/2012.
- All the mining leases (major mineral as well as minor mineral) operating in the country are required to obtain Environmental Clearance (EC) after 15/01/2016 as per the provisions contained in the amended Environmental Impact Assessment Notification, 2006.

M/s Giri Lime and Chemicals was granted Environmental Clearance by SEIAA vide F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/ 1014/ dated 23/05/2016 with validity upto 07 years from the date of issue (**Annexure-5**).

The Environmental Clearance was further renewed vide F. No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 2023-1527-34 dated 24/06/2023 with validity upto maximum five years or till the period of validity of GoHP approved Mining Plan which ever earlier (**Annexure-6**).

The compliance of the various conditions of Environmental Clearance was verified by the Committee and it was observed that M/s Giri Lime and Chemicals is not complying with the following conditions of the Environmental Clearance:

S.No.	Condition prescribed in the Environmental Clearance	Non-compliance observed
1.	Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM10) and NOx monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and the frequency of monitoring should be decided in consultation with the State Pollution Control Board.	Copies of the half yearly reports provided HPSPCB were examined and found <i>that the project proponent has conducted monitoring of ambient air quality only at one location after March 2021, whereas, the project proponent is required to conduct ambient air quality monitoring at 04 monitoring stations established</i> , as per conditions of Environmental Clearance granted to M/s Giri Lime and Chemicals.
2.	Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.	The condition of Green belt developed is imposed both in the approved mining plans issued in favour of M/s Giri Lime and Chemicals and also in Environmental Clearance granted in May 2016. 1. As per plantation programme given in the mining plan approved vide No. 614 (2)/MS-B-72-99-DDN dated 16/5/2000, the project proponent was supposed to plant 2700 saplings in 05 years. 2. As per plantation programme given in the Mining Plan approved on 08/09/2021, the project proponent was supposed to plant 200 saplings during 2016 to 2021, however, the proponent

		<p>planted 455 saplings as reported in the approved mining plan.</p> <p><i>Therefore, as per plantation programme given in the mining plans, the project proponent was required to plant 2900 saplings. However, as per details shared by the project proponent, only 455 saplings have been plants, which could be verified by the Committee as the main approach road to the mining area was closed due to landslide.</i></p>
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2.5. Status of consents/EC have been obtained or the proponent has functioned any point of time without consent or EC.

The copies of all the Environmental Clearance (s), Consent to Establish (CTE) and Consent to Operate (CTO) and renewal of CTO were obtained and examined by the Joint Committee.

2.5.1. Status of Environmental Clearance:

All the mining leases (major mineral as well as minor mineral) operating in the country are required to obtain Environmental Clearance (EC) after 15.1.2016 as per the provisions contained in Environmental Impact Assessment Notification, 2006 as amended. The status of Environmental Clearances obtained by M/s Giri Lime and Chemicals is as follows:

- M/s Giri Lime and Chemicals was granted Environmental Clearance by SEIAA vide F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/ 1014/ dated 23/05/2016 with validity upto 07 years from the date of issue (**Annexure-5**).
- The Environmental Clearance was further renewed vide F. No. HPSEIAA2015/399/M/s. Giri Lime and Chemicals/ 2023-1527-34 dated 24/06/2023 with validity upto maximum five years or till the period of validity of GoHP approved Mining Plan which ever earlier (**Annexure-6**).

2.5.2. Status of Consents (CTE/CTO):

All the consents (CTE/CTO) granted to M/s Giri Lime and Chemicals are summarised in **Table 1**. The copies of all the consents granted to M/s Giri Lime and Chemicals are attached as **Annexure-7**.

Table 1: Summary of Consents (CTE/CTO) granted to M/s Giri Lime and Chemicals.

S.No.	Type of Consent	Consent No.	Date of Application	Date of issue of Consent	Validity (upto)	Period for which operated without Valid CTO
1	Consent to Establish (CTE)	422	NA	23.04.1998	22.04.1999	
2	Renewal of CTE		24.01.2012			
3	Renewal of CTE and Fresh Consent to Operate (CTO)	20025-31	22.11.2014	22.11.2014	31.03.2015	
4	Renewal CTO	18312-13	28.10.2015	23.12.2015	14.01.2016	8 months 22 days (01/04/2015 to 23/12/2015)
5	Renewal CTO	4248-50	28.10.2015	02.06.2016	31.03.2018	
6	Renewal CTO	245	27.03.2018	17.05.2018	31.03.2023	
7	Renewal CTO	HPSPCB No : 74 Application No : 8945579	29.03.2023	30.05.2023	31.03.2024	
8	Renewal CTO	HPSPCB No : 74 Application No : 11810249	29.02.2024	13.08.2024	31.03.2026	

The consent to Establish was granted to M/s Giri Lime and Chemicals on 23.04.1998, which was renewed on 24/01/2022 and thereafter on 22/11/2014 along with issuance of first Consent to Operate (CTO).

2.5.3. Functioning of M/s Giri Lime and Chemicals any point of time without consent or EC.

- M/s Giri Lime and Chemicals was granted Environmental Clearance on 23/05/2016 with validity upto 07 years from the date of issue and thereafter Environmental clearance was renewed on 24/06/2023 with validity upto maximum five years or till the period of validity of GoHP approved Mining Plan which ever earlier. Therefore, M/s Giri Lime and Chemicals has not operated with Environmental Clearance any point of time.
- The Consent to Establish (CTE) was granted to M/s Giri Lime and Chemicals on 23.04.1998 and then renewed on 24/01/2012 and then on 22/11/2014.

- The first Consent to Operate (CTO) was granted to M/s Giri Lime and Chemicals on 22/11/2014, with validity upto 31/03/2015.
- M/s Giri Lime and Chemicals was required to apply for renewal before the expiry of the consent to operate i.e 31/03/2015. **However, M/s Giri Lime and Chemicals didn't apply for renewal of CTO until 28/10/2015 and the CTO was renewed by HPSPCB on 23/12/2015.**

Therefore, M/s Giri Lime and Chemicals has operated without valid Consent to Operate for 8 months and 23 days (01/04/2015 to 23/12/2015)

- Further, as per official records of HPSPCB, the Consent to Establish (CTE) was granted to M/s Giri Lime and Chemicals on 23.04.1998 and then renewed on 24/01/2012 and then on 22/11/2014.
- Furthermore, M/s Giri Lime and Chemicals was granted first consent to Operate on 22/11/2024 and hence came into operation in 2014.
- *However, review of approved mining plan (Relevant part attached as **Annexure-8**) of M/s Giri Lime and Chemicals (No. 614 (2)/MS-B-72-99-DDN dated 16/5/2000) provided by HPSPCB indicated that M/s Giri Lime and Chemicals was in operation during 1994-95 (Production: 3498 MT); 1995-96 (Production: 1301 MT) and 1996-97 (Production: 1176 MT).*

Since the Consent to Establish (CTO) and Consent to Operate (CTO) was obtained by the project proponent in 1998 (renewed in 2012 and 2014) and 2014 respectively, the mine was operated by M/s Giri Lime and Chemicals from 1994 to 1997 without obtaining CTE and CTO.

Hence, it may be concluded that M/s Giri Lime and Chemicals has operated:

- Without Consent to Establish (CTE) from 1994 to 1997.***
- Without Consent to operate (CTO) from 1994 to 1997 and from 01/04/2015 to 23/12/2015***

The above factual report of the Committee including i) site inspection report in the light of complaint, ii) compliance of conditions of Environmental Clearance and iii) Operation of the Mine any point of time without consent or EC, is being submitted for consideration of the Hon'ble National Green Tribunal.

Anup Kumar Das
14/10/24

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Narender Sharma
14/10/2024

Dr. Narender Sharma
Scientist 'F' Director
CPCB, Regional Directorate,
Chandigarh

Anil Joshi
14/10/24

Anil Joshi, IFS
Member Secretary
HPSPCB, Shimla

Dated: October 14, 2024

Corrected order dated 11.07.2024

Item No.11

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 193/2024

Chandan Singh and Ors

Applicant

Versus

State of H.P

Respondent

Date of hearing: 09.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondent: Mr. Vaibhav Srivastav, Advocate for HPPCB with Mr. Atul Parmar,
RO Paonta Sahib (through VC)
Mr. Sumit Khimta, DC Sirmaur (through VC)**ORDER**

1. This original application was entertained in exercise of *suo-moto* jurisdiction under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') on the basis of a letter petition dated 31.07.2023 sent by villagers led by Chandan Singh R/o Village Kuner, P.O Kaati Mashwa, Tehsil Kamrau, District, Sirmaur, Himachal Pradesh complaining that M/s Giri Limes and Chemicals is a mining unit carrying on lime stone mining in village in an illegal manner causing huge damage to environment. It is dumping construction and demolition waste, has damaged various structures, obstructed water streams, springs, pathways and also agricultural crop including, flora and fauna.

2. Cognizance was taken by Tribunal *suo-moto* on 29.04.2024 and after being satisfied that a substantial question relating to environment has arisen out of implementation of enactments specified under Schedule I of NGT Act, 2010, Tribunal constituted a joint committee comprising representatives of Himachal Pradesh Pollution Control Board (hereinafter referred to as '**HPPCB**') and District Magistrate, Sirmaur, Himachal Pradesh so as to submit a factual report.

3. Pursuant to order dated 29.04.2024, Joint Committee has submitted report giving status of mining proponent, observations and directions, as under:

*“The details of mine involved in the matter i.e. M/s Giri Lime and Chemical Pvt. Ltd., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P. is given in **Table No. 1.***

Table No. 1: Status of lime stone mine of M/s Giri Lime and Chemical Pvt. Ltd.

Sr. No.	Name and Address of Limestone Mine	Capacity	Mining Area	Consent Status	Status of Environmental Clearance	Operation Status
1.	M/s Giri Lime and Chemical Pvt. Ltd., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P.	20,000 M.T/year	4.6 Ha	Valid up to 31.03.2024 (Applied for Renewal of Consent to Operate and same is under process)	Environmental Clearance granted by HPSEIAA, GoH.P. vide letter no. F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/-1014, dated 23.05.2016 and extension of EC granted vide letter no. F. No. HPSEIAA2015/399/M/s. Giri Lime and Chemicals/ 2023-1527-34, dated 24.06.2023 which is valid up to 5 years or till the period of validity of GoHP approved Mining Plan which ever earlier.	Operational

2.1. OBSERVATIONS AND DIRECTIONS MADE BY JOINT COMMITTEE:

1. It was observed during the inspection that the retaining structures erected towards the downhill side on the Kuner Basti are not sufficient (Photograph no. 3). The lessee was directed to immediately install at least 3 proper wire crate retaining structures at an interval of 20m to arrest any debris flow in the nallah.
2. The lessee was directed to erect a retaining structure toward the lower end of the mining area and also remove the debris in a proper manner to avoid any spillage toward the nallah.
3. Lessee was also directed to restore the village road and remove the debris from the village road within 15 days.
4. Lessee was directed to raise the green belt this monsoon season and also directed to raise few fast-growing shrubs in the nallah for further stabilization of the debris.
5. The lessee was also directed to restore the bawri (a drinking water source) nearby the village of complainant.
6. No damage to agricultural land and temple structure nearby village was observed. (Photograph no. 4).

3.0 COMPLIANCES MADE BY THE LESSEE OF M/S GIRI LIME AND CHEMICAL PVT. LTD.:-

The lessee was also intimated vide HPSPCB Paonta Sahib letter no. PCB/RO Paonta/O.A. No. 193 of 2024/2024-739, dated 14.06.2024 to submit point wise reply with respect to allegations made by the complainant. Copy of letter is annexed as **Annexure-4**. The unit has submitted reply to the allegations made against them. Copy of reply is enclosed as **Annexure-5**.

3.1. Action Taken/Compliance of Directions of the Joint Committee:

1. The lessee has erected new wire crate retaining structures and also increased the width and height i.e. 4*4 ft of existing retaining structures. (**Photograph no. 5,6,7&8**)
2. The lessee has erect a retaining structure toward the lower end of the mining area and has removed the debris. (**Photograph 9**)
3. The lessee has restored bawri nearby the village and rejuvenated a defunct water source. (**Photograph 10**)

4. Lessee has agreed to raise the green belt this monsoon season and also directed to raise few fast-growing shrubs in the nallah for further stabilization of the debris.

4.0. CONCLUSION

The lessee of lime stone mine M/s Giri Lime and Chemical Pvt. Ltd. has complied with the directions issued by the Joint Committee. It is pertinent to mention here that most of the rocks/debris fell due to unprecedented heavy rainfall in the last monsoon. There is no damage to the agricultural land, temple and one drinking water source has been restored by mine owner. Any further directions from the Hon'ble court shall be complied with."

4. However, perusal of report shows that there is nothing stated as to whether the conditions of consent and environmental clearance are being complied with by proponent and when several violations have been noticed whether any action punitive, prohibitory and remedial was taken by HPPCB or not against the violator. The report is incomplete and does not give correct picture of entire facts and relevant documents are not appended to report.

5. In the circumstances we are satisfied that *prima facie* that there are violations on part of proponent hence we implead following as respondents:

- (1) State of Himachal Pradesh through Secretary, Environment and Forest, State of Himachal Pradesh, Shimla
- (2) HPPCB through its Member Secretary at Him Parivesh, Phase-III, New Shimla-171009, H.P
- (3) District Magistrate, Sirmaur, H.P
- (4) M/s Giri Lime and Chemical Pvt. Ltd, Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, District Sirmaur, H.P.

6. Registry is directed to issue notices to all the above respondents who may file their responses within one month.

7. List the matter on 14.08.2024.

8. In the meantime, the Joint Committee may also file an additional report placing relevant facts before the Court in the light of above observations.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 09, 2024
Original Application No. 193/2024
AB

1. यह कि सायलान ग्राम कुनेर पो. ओ. काँटी मशवा तहसील कमरऊ जिला सिरमौर हि प्र के स्थाई निवासी हे तथा बड़ी मुश्किल से अपने परिवार का गुजारा करते हे / हम सब हरिजन बरती के लोग हे जिस कारण हमारी सुनवाई करने वाला कोई नहीं होता हे/

2. यह कि राजनितिक मिली भगत के हमारे गाव के उपर मेसेज गिरिलाइमस एंड केमिकेल्स के नाम से एक माईन कई सालो से चली हुई है तथा उपरोक्त माईन से कई बार हमारे गाव को भारी नुक्सान पहले भी कई बार हो चुका है जिस बारे हम कई दरखास्ते हे चुके है मगर गरीब हम गरीबो की कोई सुनवाई आज तक नहीं हई जबकि हमारे पीने के पानी के सोर्स भी इस माईन से दब चुके है /

3. यह कि मिति 09/07/2023 को उपरोक्त माईन से आये मलबे से हमारी बस्ती में बने मन्दिर टूट गये, पिने के पानी के चशमे, पाइप लाइन व रस्ते दब गये तथा हमारी खेती योग्य भूमि को भारी नुक्सान हो गया / छोटे-बड़े पेड़ व घासनी दब गए। हमने इस वारे पटवारी पटवार हल्का बडवास से इस भारी नुक्सान बारे शिकायत की थी वो मोका पर आये मगर हमे आज तक कोई मुवाबजा नहीं दिया गया तथा उपरोक्त माईन के मालिक व कर्मचारियों ने भी सुचना के बाबजूद भी हमारी कोई सुध न ली/

4. यह कि अगर यह माईन चलती रही तो एक दिन हमारा पूरा गाव मलबे में दब जायगा तथा पुरे गाव के गरीब लोग भी उसी में समां जायगे । हम उपरोक्त माईन मालिक से नुक्सान का मुबाबजा लेकर उपरोक्त माईन को हमेशा के लिए बंद करवाना चाहते हे ताकि हमारे गाव का अस्तित्व मिटने से बच सके/ उपरोक्त माईन में अवैज्ञानिक रूप से खनन कार्य होता हे किस कारण हमारे गाव का हमेशा खतरा बना हुआ है/

अतः जनाब से प्रथना है कि उपरोक्त माईन मालिक के खिलाफ उचित कारवाही अम्ल में लाइ जाकर हमे हमारे नुक्सान का मुवाबजा दिलाया जावे तथा इस माईन को हमेशा के लिए बंद करवाया जावे / जनाब की महान कृपा होगी "

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Himachal Pradesh Pollution Control Board and District Magistrate, Sirmaur, Himachal Pradesh and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The Himachal Pradesh State Pollution Control Board will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report by the Joint Committee be filed by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.

6. In case of non-compliance exemplary costs may be imposed on members of the Joint Committee and also on the nodal agency.

7. List for further consideration on 09.07.2024.

8. A copy of this order be sent to the Member Secretary, Himachal Pradesh Pollution Control Board and District Magistrate, Sirmaur, Himachal Pradesh by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr.Afroz Ahmad, EM

April 29th 2024
AG

Annexure 3

Photographs taken by the Committee during site inspection on 05/10/2024

Photograph 1



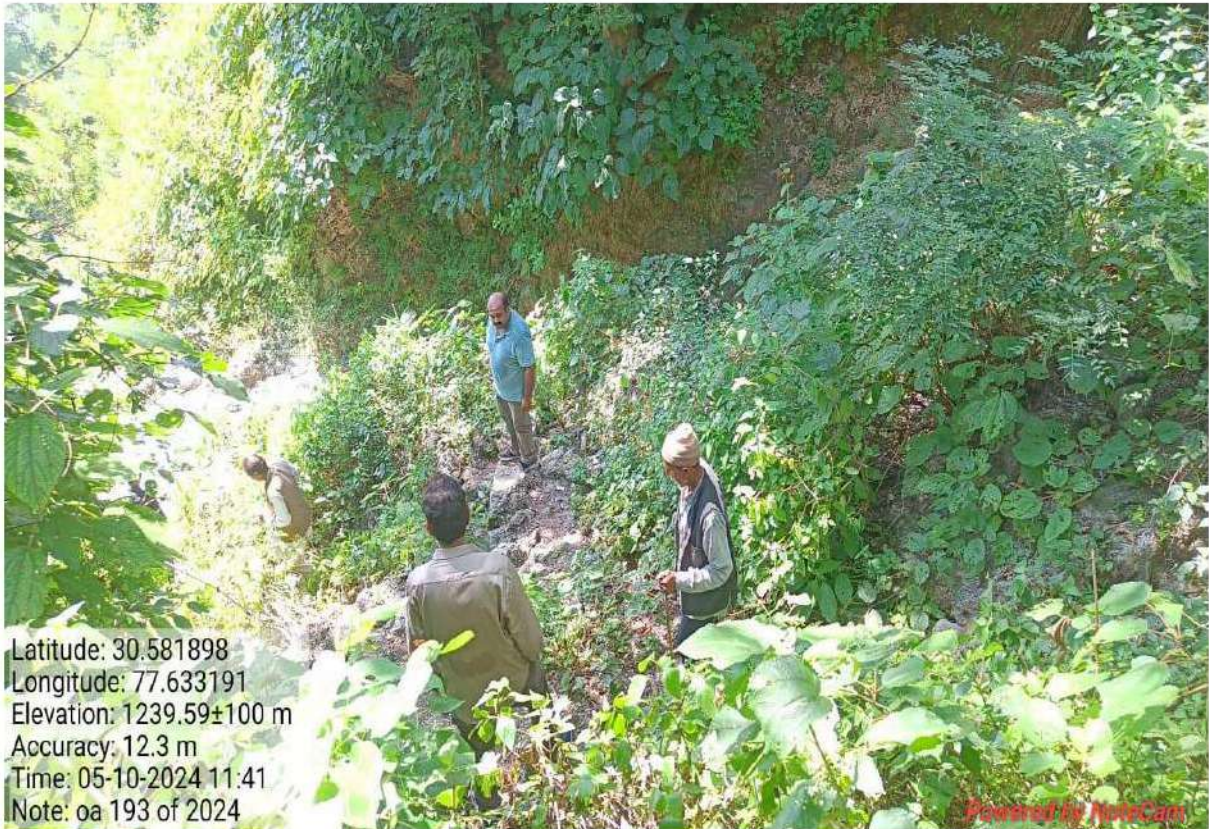
Photograph 2



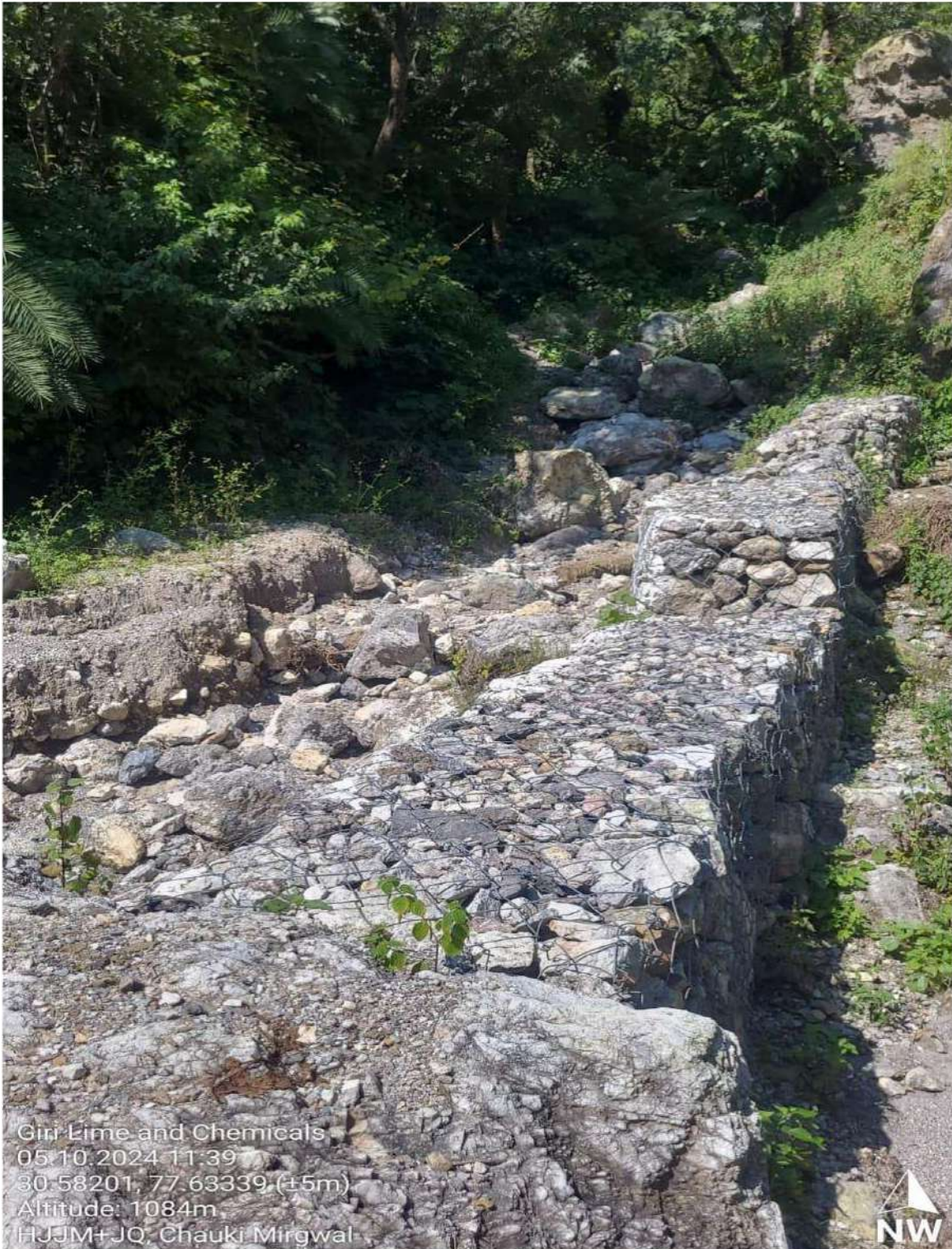
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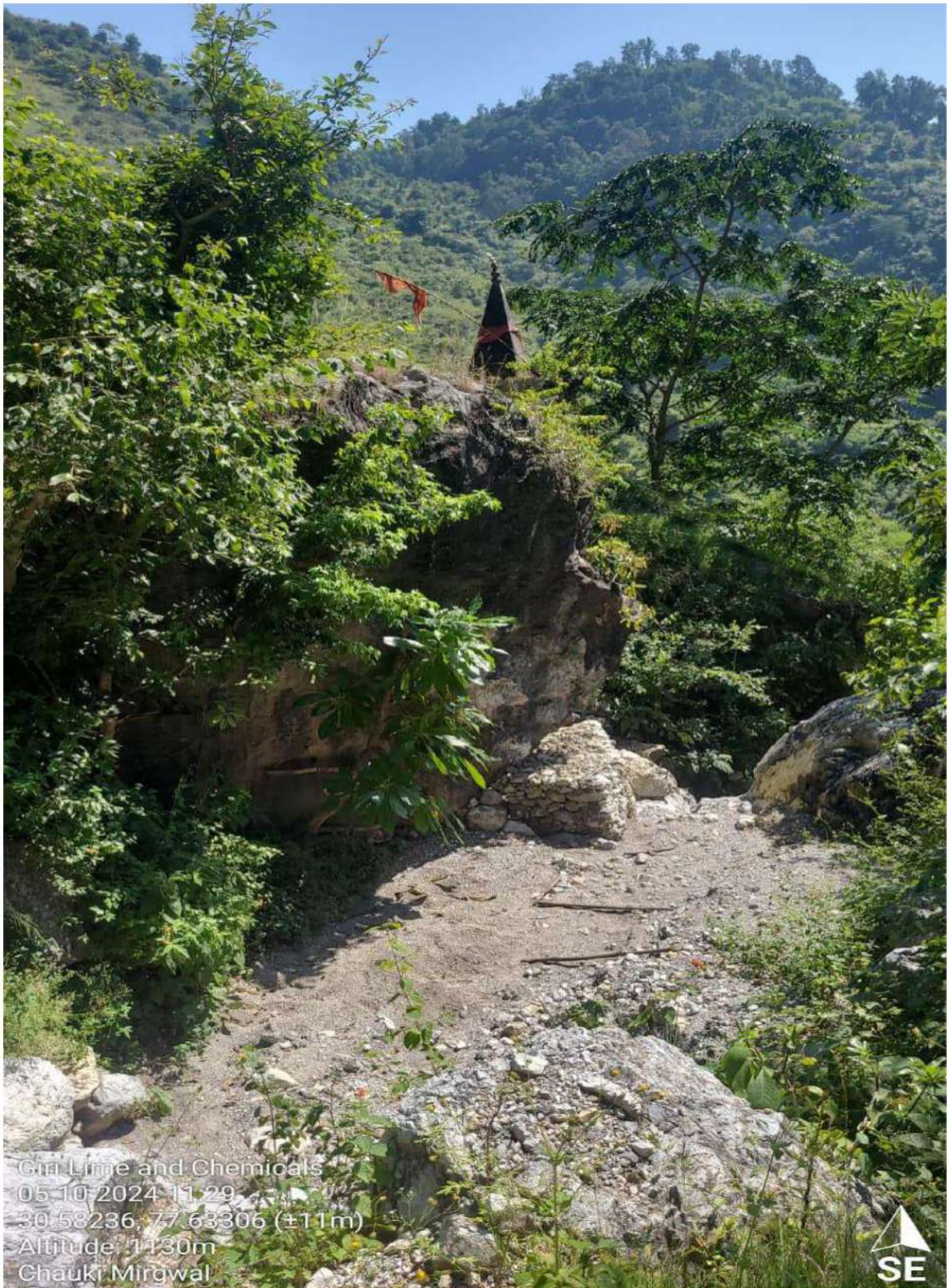
Photograph 4



Photograph 5



Photograph 6



Photograph 7



Photograph 8



Photograph 9



Annexure-4

SUBMISSION BEFORE THE JOINT COMMITTEE WITH REGARD TO THE COMPLAINT MADE BY SH. CHANDAN SINGH

Regarding the allegations made in the complaint by Sh. Chandan Singh, we humbly submit that the complainant originally addressed this matter to the Deputy Commissioner of District Sirmour. Following his complaint, the Deputy Commissioner inquired into the issue through the relevant departments. The matter was settled in January 2024, during which the complainant, his fellow villagers, the mine owner's representative, and other villagers, along with government officials deputed by the Deputy Commissioner, agreed that no significant damage had been caused. However it will not be place to mention here that whatever the damage was caused it was due early and unprecedented heavy rains during last rainy season (2023) and stacked lime stone was also washed away due to this reason

Any damages that had occurred would be addressed by the complainant and his fellow villagers, who agreed to undertake necessary repair work and also preventive measures for future such as the construction of check dams, with all expenses to be borne by the mine owner as per settlement. A copy of the settlement agreement is attached for your kind perusal. However, the complainant neither took the necessary steps nor allowed us to carry out the required work, claiming that we would not do it properly. Instead of the aforesaid fact the complainant forwarded the copy of the original complaint in April, 2024 to the Hon'ble NGT.

The Hon'ble NGT took suo motu action on this matter and formed a joint committee to inspect the site. Following the committee's directions, we undertook all necessary measures, including the construction of check dams (Some photographs include, Photo 1 to Photo 5) and repairs to the old 'Bowaris,' (Photo 6 to Photo 8) and complied with the directives within the stipulated timeframe. Additionally, we conducted plantation work at the designated site as a precautionary measure in monsoon season (Some photographs include, Photo 9 to Photo 15).



Photo 1 (Check Dam)



Photo 2 (Check Dam)



Photo 3 (Check Dam)



Photo 4 (Check Dam)



Photo 5 (Check Dam)



Photo 6 (Bowari)



Photo 7 (Bowari)



Photo 8 (Bowari)



Photo 9 (Plantation)



Photo 10 (Plantation)



Photo 11 (Plantation)



Photo 12 (Plantation)



Photo 13 (Plantation)

Lastly, since there is no record of any ‘Bowari’ at the specific site alleged by the complainant, a certificate from the competent authority to this effect is enclosed. Additionally, there was no damage to the temple, cultivated land, or cow sheds as claimed in the complaint. We humbly request that these facts be taken into consideration.

Submitted

Arun Grover

आज दिनांक 8/01/2024 को गिरी लॉर्म कैमिकल मारिन में उपस्थित ग्राम पक्ष कुर्नर ग्रामवासी सर्व श्री चन्दनसिंह पुत्र रामनाथ पूर्व प्रधान ग्राम प्रधान बडवास, मदनसिंह पुत्र जीतसिंह, रघुवीरसिंह पुत्र चन्दनसिंह, सन्दीप पुत्र कल्याणसिंह, व जिलीय पक्ष गिरी लॉर्म एंड कैमिकल मारिन की ओर से मारनिंग एजेंट श्री जगदीप सिंह तैमर व मारनिंग मेट श्री रमेशचन्द पुत्र श्रीमसिंह के मध्य त्रिपक्षीय विदुओ पर चर्चा उपरान्त सहमति हुई है।

- (1) ग्रामवासियों ने त्रिपक्षीय के दौरान यह बताया कि उनके गाव का रास्ता मलवा आने की वजह से बन्द हो गया है जिससे ग्रामवासी कुर्नर अपने आप ही सुधारना चाहते हैं इसमें जो रचना और एग उलका वदन रवनन पट्टाधारक करेंगे जिसके लिए उपरोक्त पक्षों ने सहमति दर्ज की है।
- (2) पानी के प्राकृतिक स्रोत वारे ग्रामवासियों ने बताया कि 2015 से इनके गाव के कुछ प्राकृतिक स्रोत मलवे में डब गये हैं जिसमें सुधा भी आवश्यक् है इसके लिए ग्रामवासियों से यह अनुरोध किया गया कि उक्त प्राकृतिक जल स्रोतों के लिए डेल्टीमेट तथा बड़े पचायत के माध्यम से रवनन कार्पोलप नाहन के प्रेषित करें ताकि उसके लिए वजट का प्रावधान किया जा सके।
- (3) ग्रामवासियों ने बताया कि बरसात में मलवा आने से मन्दिर के आसपास का क्षेत्र बड़ी-बड़ी चट्टानों के आने से भर गया है जिसके लिए रवनन पट्टा धारक को निर्देश दिये गये कि मन्दिर स्थल के आस पास जो भी चट्टानें हैं उनके हटाया जाए और मन्दिर में भी कुछ मुरम्त की जरूरत है उसमें भी योगदान करें।

इसके अतिरिक्त पट्टा धारक को यह भी निर्देश दिये गये कि गाव के साथ लगते नाले में चकडैम लगाये ताकि भविष्य में किसी अप्रिय घटना से बचा जा सके।

अंत: उपरोक्त बिन्दुओं पर दोनों पक्षों में सहमति हुई तथा इन पर

लव रित कापवाही का आश्वासन दिया।

प्रथम पक्ष

चन्दन सिंह

<1> चन्दन सिंह पुत्र रामचन्द्र सिंह

<2> +14-1 दि. 5

मदन सिंह S/O जमल सिंह R/O कुर्ना

<3> रघुवीर

रघुवीर सिंह पुत्र चन्दन सिंह R/O कुर्ना

<4> सन्दीप

सन्दीप पुत्र कल्याण सिंह R/O कुर्ना

द्वितीय पक्ष

<1> सुन्दर

(जवाहीर सिंह लोकर)
मर्यादा एजेन्ट

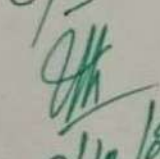
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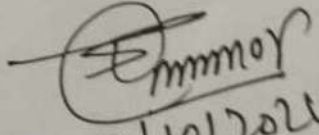
रमेशचन्द्र

रमेशचन्द्र पुत्र श्रीमल्लि मार्यादा एजेन्ट

श्रीमानजी

आमदा आदेश क्रमांक TDR Kamra (Revenue) 24 2258
 मिति 8/10/2024 की अनुपालना व क्रमांक 392-510 का
 कारक मिति 8-10-2024 की अनुपालना से अरुणगोसा
 (मालिक) मैसर्स गिरी लाईम एंड कैमिकल्स मैजार्स की
 मृगवाल नम्बर खसरा 520 शामिल तदेह जिसमें प्राची की
 माईन स्थित है। इसके निचे की तरफ पडने वाले खसरा
 नम्बर जो कि कुँवरवल्ली के साथ लगते नाले/खाला के
 साथ नम्बर खसरा की दानवीन राजस्व अभिलेख की गई।
 तथा पापा कि उपरोक्त खसरा नम्बर के निचे की तरफ
 कोई बाकरी राजस्व अभिलेख में दर्ज नहीं। अतः रिपोर्ट
 सेवा में पेश की।

c/s

 9/10/2024
 Naib Tehsildar
 Tehsil Office Kamrau
 Distt. Sirmour (H.P.)


 8/10/2024
 Village Revenue Officer
 P/C Barwas
 Teh. Kamrau H.P.

SUBMISSION BEFORE THE JOINT COMMITTEE IN RESPONSE TO
QUERIES RAISED DURING INSPECTION ON OCTOBER 5, 2024

May I have honour to place before you the following facts with regard to the queries raised during the inspection and seeks your kind attention and consideration.

Our mine is located in a remote area where there is no government road for direct access. Therefore, we had to construct our own approach road, approximately 3 km long, from the government/HPPWD road (Manal Kanti Mashwa road). While building this approach road, materials were stacked at various locations along the roadside, and we lifted and transported these materials only after obtaining the necessary government permissions and depositing the required royalties in advance to the government exchequer.

A Consent to Establish (CTE) was applied for in 1998. Unfortunately, after the grant of the CTE, progress on constructing and developing the approach road and mine site was slow, preventing us from starting mining operations until 2009. From 2009 to 2014, we completed various formalities to begin mining, including inspections by a joint committee and the submission of our mining plan to the IBM for approval.

In 2011, we again requested permission to lift and transport limestone that had accumulated during the construction and development of the approach road (approximately 3 km towards the mine base) and other site development work. The government granted permission for this transport at various points in time. Meanwhile, we applied for the renewal of our Consent to Establish (CTE) in the year 2012, and again in the year 2013, for the years 2012-2013, along with the Consent to Operate (COP) for 2013-2014. The COP issued was valid until March 31, 2015. Since then, we have periodically applied for and renewed our COP, which is currently valid until March 30, 2026.

Regarding tree plantation, we would like to note that the strata of our mine are barren, resulting in a survival rate for the trees of only 10-20%. Consequently, many of the trees that are planted do not survive for long. To cater for the loss we carry out re-plantation every year.

Regarding the requirement of water for dust suppression and drinking purposes, we use water from our rainwater harvesting tank at the mine site (Photo 1 and Photo2). This water is collected from rainfall and seepage during the rainy season. If additional water is needed, we take necessary measures, such as periodically bringing in by water tankers. It is pertinent to note that our mine operates for only about 5 to 6 months each year, so the requirement for water is not significant. For drinking purposes, we source water from the nearby "Bowari" located on the common land of the villagers.



Photo 1 (Rainwater Harvesting Tank)



Photo 2 (Rainwater Harvesting Tank)

Submitted

Arun Grover



State Level Environment Impact Assessment Authority

Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1
Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/ 10/14

Dated: 23/5/2016

To

Sh. Arun Grover,
M/s Giri Lime & Chemicals, Badrinagar,
Tehsil-Paonta Sahib, District-Sirmaur, Himachal Pradesh.
Phone 94186-48052.

Subject: Project proposal for Mining of Minerals by M/s Giri Lime and Chemicals – Environmental Clearance-reg.

Sir,

This has a reference to your application dated 13/7/2015 seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz: Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 44th Meeting held on 1st to 5th April, 2016. The said project involves following salient features:

- | | |
|---|--|
| a. Project type | : Mining of Minerals
(Extraction of Lime Stone) |
| b. Project Location | : Khasra number 520/1 falling in Mauza Chowki Mrigwal, Tehsil-Paonta Sahib, District-Sirmaur, Himachal Pradesh. |
| c. Project Capacity | : 20,000 TPA from hill slope |
| d. Mining Area | : 47-14 Bighas, 4.6 hectare |
| e. Working Plan | : Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh. |
| f. EMP costs | : Capital Cost: Rs. 3.9 lakhs; Recurring cost: Rs. 2.75 lakhs (under EMP) Rs.1.50 lakhs (under CSR) |
| g. Institutional Mechanisms for Env. Protection | : The following will be responsible for maintenance of APCDs and Solid Waste Management sites:
i) Construction phase: Developer/ Project Proponent.
ii) Operational Phase: Developer/ Project Proponent. |
| h. Validity period of EC | : 7 Years from date of issue. |

The SEIAA examined the proposal in its 26th Meeting (Day-1) held on 29th April, 2016 and considered the recommendations made by SEAC in its 44th Meeting held on 1st to 5th April, 2016. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

Part-A- Specific Conditions:

- i. Stone and Bajri, if any extracted, is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.
- ii. The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.
- iii. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.

M/s Giri Lime and Chemicals I/4

- iv. Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/ production levels shall accordingly be decreased/ stopped.
- v. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.
- vi. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF&CC and its Regional Office and CPCB,SPCB regularly.
- vii. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- viii. The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional Office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
- ix. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.
- x. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- xi. Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- xii. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- xiii. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- xiv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xv. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- xvi. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.

Part-B- General Conditions:

- i. No change in mining technology and scope of working should be made without prior approval of the MoEF&CC.
- ii. No change in the calendar plan including excavation, quantum of mineral Sand, Gravel, Boulders (minor mineral) and waste should be made.
- iii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM₁₀) and NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be decided in consultation with the State Pollution Control Board.

- iv. Data on ambient air quality should be regularly submitted to the MoEF&CC including its Regional office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.
- v. Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- vi. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- viii. A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- ix. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun.
- x. The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- xi. The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiii. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- xiv. The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
- xv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the MoEF&CC, Dehradun by e-mail.
- xvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the MoEF&CC at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of MoEF&CC at Dehradun.

Part-C- Special Conditions:

- i. "Consent to Establish" shall be obtained from H.P. State Pollution Control Board under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act 1981.
- ii. Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stored for use in plantation /landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

M/s Giri Lime and Chemicals 3/4

- iii. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO₂ and NO_x) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.
- iv. Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low Sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- v. Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, first aid and medical health care, creche etc.
- vi. Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbance to the surroundings.
- vii. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.
- viii. All other statutory clearances shall be obtained, as applicable by the project proponents.
- ix. The Project Proponent may seek extension of validity period of Environmental Clearance (EC) after the expiry of validity period of the EC as per provisions contained in EIA Notification, 2006 and subsequent amendment there under.
- x. The Environmental Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of mining lease from the competent authority.
- xi. The Project Proponent shall provide scholarship to needy and deserving student and also provide furniture to school under proposed CSR activities.
- xii. The proponent shall submit component wise time frame for implementation of EMP & CSR as proposed along with costs, within one month of the issuance of EC letter. The EMP & CSR implementation shall be linked in accordance with the obtaining of Consent to Operate issued by HPSPCB.

Yours sincerely,

Shivraj
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above.

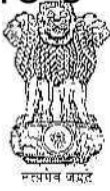
Dated:

2016.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. Additional Pr. Chief Conservator of Forests, MoEF&CC, Gol, Regional Office, Dehradun, C/o Forest Research Institute, P.O New Forest, Dehradun, Uttarakhand 248006.
7. Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

Shivraj
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh



HP State Environment Impact Assessment Authority

HPSEIAA Secretariat, Himachal Pradesh

Ministry of Environment Forest & Climate Change, Government of India,

at Department of Environment, Science Technology & Climate Change,

Paryavaran Bhawan, Near US Club, Shimla-1

Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 2023 - 1527-34

Dated: 24/06/2023

To

Sh. Arun Grover,
M/s. Giri Lime and Chemicals,
Tehsil Paonta Sahib, Sirmour, HP.

Sub: Extension of Validity period of Environmental Clearance- reg.

Sir/ Madam,

This has a reference to your online application No. SIA/HP/MIN/432942/ 2023 dated 10-06-2023 for seeking extension of validity period of environmental clearance granted vide EC letter No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 1022 dated 23-05-2023 for the project under Environment Impact Assessment Notification, 2006. The application has been examined as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, No. SO-1533 (F) dated 14, September 2006 on the basis of application submitted for extension of period of validity, the application is considered in accordance with office memorandum issued by Ministry of Environment & Forests & Climate Change (IA) vide F.No. 1A3-22/ 28/2022-1A.111 (E 181584) dated 13-12-2022 and the period of validity is extended for maximum five years or till the period of validity of GoHP approved Mining Plan which ever earlier without change in location and capacity of project and with following conditions:

1. The capital cost (@ Rs. 4.00 lacs per \leq ha.) under CER, shall be deposited in HDFC Saving Bank Account No. 50100626488752, IFSC: HDFC0006405, office of EC Monitoring Cell, DEST&CC, GOHP. The Director (DEST&CC) will devise a plan for this purpose in consultation with project proponent.
2. The project proponent shall provide one Pattal & Duna making machines within 15 days from the issuance of this letter in the office of Director (DEST&CC) for further distribution under CSR. Pattal & Duna Machines shall be purchased from authorised/ approved sources and CMC/AMC shall be assured with supplier for at least three year from date of installation. The Project proponent shall be responsible for functioning of the machines.
3. Other terms and conditions of Environmental Clearance letter shall remain same as imposed in earlier issued EC letter referred above.
4. The project proponent shall apply separately for expansion of project capacity and shall withdraw the current application wrongly filed on EC category.
5. The implementation of terms and conditions shall be sole responsibility of project proponent during the extended period of EC and after the project is commissioned or made functional.

24/6/23

Member Secretary,

State Environment Impact Assessment Authority,

Himachal Pradesh, Shimla-171001

Endst No. AA

Dated the Shimla

2023

Copy to following for further necessary action:

1. The Secretary, MoEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi- 110032.
3. The Chairman, State Pollution Control Board, Shimla-9.
4. The Director, Env., Sci. Tech., Paryavaran Bhawan, US Club, Shimla-1.
5. The Advisor (IA), Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
6. The Regional Officer, MOEF&CC, at Shimla, HP.
7. Monitoring Cell, MOEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
8. Guard File

Member Secretary,

State Environment Impact Assessment Authority,

Himachal Pradesh, Shimla-171001

H. P. STATE POLLUTION CONTROL BOARD
 "HOTEL KINGS" THE MALL
 SHIMLA-171 001

Dated... 23/4/98...

No. H.P. PCB (Giri Lime & Chem. (P) Ltd., 196 co. 422
 From

Member-Secretary

To

The Director of Industries,
 Himachal Pradesh Nigam Vihar,
 SHIMLA-171 002.

Subject.—Project for the establishment of the Unit for manufacture of... Line Stone Mining.....
at... Vill. Chowki Prigwal.....

Sir,

M/s. Giri Lime & Chemical (P) Ltd., Bari Naggat, Paonta Sahib,
Distt. Birmour, H.P.

have approached this Board for issuing No Objection Certificate consent to establish in their favour for the
 establishment of the project for the manufacture of Line Stone Mining.....
at Vill. Chowki Prigwal.....

The case has been examined and the State Board has no objection for setting up of the above Unit subject
 to the followings conditions:—

1. The No Objection Certificate consent to establish is valid for a period of one year from the date of its issue or till the commissioning of the industry whichever is earlier.
2. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquids from the vessel, mechanical equipments etc. which are likely to cause environmental pollution.
3. The industry shall comply with any other conditions laid down or direction issued by the Board under the provision of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 from time to time.
4. Nothing in this No Objection Certificate shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities or penalties to which the applicant is or may be subjected under the provisions of the Water/Air Acts.
5. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of industrial premises.
6. The industry shall submit detailed design and drawing of the Effluent Treatment Plant to the Board within one month.
7. The industry shall construct and commission the Effluent Treatment Plant simultaneously with the main project and the treated effluent shall conform to IS : 2490 (Part-I) 1981 (latest revision if any adopted by the Board for such discharge) or such standards as notified by this Board for this type of industry.
8. The industry shall construct a pucca storage tank of sufficient capacity to hold back the effluent in case of failure of Effluent Treatment Plant/re-circulation system and also for no demand period.
9. The industry shall ensure that the effluent discharged by it is toxicity free.
10. The industry shall provide terminal manhole at the end of each collection system and a manhole upstream of final outlet(s) out of the premises of the industry for measurement of flow and for taking samples.

The industry shall for the purpose of measuring and recording of quantity of water consumed affix metres of such standards at such places as approved by the Board.

All under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub soil/water.

13. The industry shall install Air Pollution Control devices so as to contain all the suspended particulate matter and gaseous emissions.
14. The industry shall not discharge any fugitive emissions/odour. All gases (within the standards notified) shall be emitted through a stack of suitable height calculated as per following norms :—

A. *Stack heights for boiler plants.*

Stack Height

Steam generating capacity

(1) Less than 2 ton/hr.

9 metres or 2½ times the height of the neighbouring building whichever is more.

(2) More than 2 ton/hr. to 5 ton/hr.

12 metres

B. *Stack heights for Diesel Generating Sets*

Height of the Stack

Capacity of Diesel Generating Set

0—5 KVA

Heights of the building + 1.5 mt.

50—100 KVA

-do- + 2.0 mt.

100—150 KVA

-do- + 2.5 mt.

150—200 KVA

-do- + 3.0 mt.

200—250 KVA

-do- + 3.5 mt.

250—300 KVA

-do- + 3.5 mt.

For other types of emission sources the approval shall be sought from the Board.

15. The industry shall keep the height of exhaust pipe with ventilation equipments etc. at least 3 metres above the roof level.
16. The industry shall ensure that the emission from each stack shall conform to the emission standards laid down by the Board from time to time.
17. The industry shall not consume any fuel other than diesel for burning purpose without the prior permission of the Board.
18. The Unit shall obtain consent to operate from this Board and install anti-pollution devices for prevention control and abatement of Water/Air Pollution before coming into production/before a final NOC is issued.
19. This no objection certificate is provisional and a final no objection certificate shall be issued by this Board after unit complies with conditions and install all anti-pollution measures. Final instalment of loan (which shall be not less than twenty-five percent of full loan sanctioned) shall not be released till final No Objection Certificate is issued by this Board.
20. The application for consent submitted by the unit is incomplete, as the completion report of the installation of treatment plant/emission control equipment according to the approved design by this Board has not been added. Application for consent of the Unit will only be considered when the said report is furnished.
21. The final NOC mention in condition No. 1 shall be issued after the unit applied for consent to operate on prescribed formats and with prescribed fee. The details of which are available in Head office of the Board and all its Regional Offices.

22.

A copy of the Undertaking given by the owner to above effect is also sent herewith for your record.

Encl. : UNDERTAKING

Yours faithfully,

Member-Secretary.

Copy forwarded to:—

1. M/s. Giri Lime & Chemical (P) Ltd., Badri Nagar, Paonta Sahib,
Distt. Sirmour, H.P.
for information. The compliance of conditions No. (1) to (21) be made before their case for final No. Objection Certificate and Consent is considered by the Board.
2. The General Manger, District Industries Centre,.....
Nahan, Distt. Sirmour, H.P.
3. The Assistant Environmental Engineer, H. P. State Pollution Control Board,.....
Paonta Sahib.
Distt. Sirmour, H.P.
4. Case file No. PCB-71/NOC-Misc./90-

[Handwritten Signature]
Member Secretary.

Forwarding & Undertaking Letter from Industry

1

Important Note: This Document or its copy does "NOT" serve as a Supporting Document Proof of Industrial Consent. This Letter does "NOT" ensure that the Application Fees has been paid.

From: Ms Giri Lime Stone Mine, Category: RED / SMALL
 PLOT NO:-,
 village choki mirgwal (kamraoo), distt. sirmour (h.p),
 Kamraoo - 173029
 DIST: Sirmour, TAL: Shillai, SIDC: Not In SIDC

Print Date: 06/02/2012

PCB-ID : 21304
 INWARD : 51033
 Dt:24/01/2012

To,
 The Member Secretary,
 Himachal State Pollution Control Board
 Him Parivesh, Phase-3
 New Shimla

I / We here by Submitting application for NOC ,Inward No : 51033 ,Date : 24/01/2012 for CEW(CTE-Renewal).

Applying For : NOC Validity : 5 Years Grant By : ROH

Air Sector :0 Water Consumption : klpd

Haz Sector : 0 No of Plants : 1 Incenerator : 0

Investment	Air	Water	Hazardous
0.05 Crs			+0
41400 Rs	0 Years	0 Years	0 Years

Payable Fees : Air : 0, Water : 0, Haz : 0

Paid Amount : 41400, Dt:

I / We have Uploaded the following PDFs				
	Date	# Files	Size(kb)	#Page
1 EAR - Env. Audit Compliance/Auditor Recommendations,3Pgs	04/02/12	1	0	0
2 000 - Any Specific Information Called for [in SCRUTINY]	01/02/12	1	2579	11
3 TFS - Treatability/Feasibility Study Report [NOC Cases]	01/02/12	1	1702	3
4 PLL - Plan LayOut + Site Plan	24/01/12	1	824	2
5 APC - Air Pollution Control Measures-Details		0	0	0
6 C&A - Previous Consent-Reject / CCA Order / NOC Order		0	0	0
7 DIR - List of Directors / Partners		0	0	0
8 HAZ - Annual Report Form 12,13 (Sch 4,5,6 HW Rules)		0	0	0
9 LPD - Land Possession Documents		0	0	0
10 MFG - Details of Mfg Processes & Diagrams		0	0	0

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable acts / rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be mine responsibility.

Fr
 8.2.12

Stamp: 1431
 8/2/12

R.No 44393
 Date 8.2.2012
 Amt 41400/2

Signature By
 (ARUN GROVER)

Company's SEAL

1 (Through XGN)

N I C

The Environmental Engg.
 HP State PCB
 Poonia Shikha.

Sub: issue of Consent to operate.

Sir,

Pl. refer to subject cited above pl. find end here with a D/O of Rs 11200/- (eleven thousand two hundred) dt 8/3/13 on a/c of C.T renewed for the year 2012/13 -> Cop for 2013-14.

Thanking you,

RCTE 3200/2
 CCA 8000/2
11200/2

Yours faithfully
 for Giori time scheme

(Signature)
 (Auth. Signature)

R No 67678
 Dtd 8.3.13
 Amt 11200/2

2998
 8.3.13

N I C

45

Himachal State Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

3

PCB Id: 21304

Industry Details Giri Lime & Chemical Pvt. Ltd.

Outward No: 11875-13/03/2013

Email : grover.arun@ymail.com

Telephone : 9418648052

PLOT NO:-,
Village Choki Mirgwal (Kamraoo), Distt. Sirmour (H.P),
KAMraoo - 173029
DIST : Sirmour, TAL : Shillai, SIDC : Not In SIDC

Inspection Id : 98006 (On Application)

Ro Name : Paonta

Type / Scale / Sector / Status : ORANGE / SMALL / Mining Below 5 Hectares. / In Operation

Inspection Dt & Time : 22/03/2012 0:00 / Water

Person Contacted : Mr. Grover

Env Audit Detail : Sch : 1, PAONTA SAHIB, Year : 2011, On Dt : 04/02/2012

Commissioned Dt : 02/09/2011

Production Start Dt : 02/02/2012

Applicability of CRZ Rules : No

Water Consumption in Kilo Lts Per Day

Ind : 3.000

Dom : 0.000

Borewells: 0

Waste Water generation / Discharge (klpd) :

Ind : 0.200

Dom : 0.200

Tubewells: 0

Consumer No.(Electric Meter):

Source of Water Supply: Borewell

Disposal Mode of Industrial / Domestic :

Not Specified / Not Specified

Discharge Pt / Final Receiving Body (Ultimate):

/-

Status of water consent Under the Water Act, 1974: - Last Inward: 51033-24/01/2012-[APP]

Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

Whether Industry is a member of CETP ? No

Boilers=0, DG Sets=0, Flue Gas =0, Process =0, ETP Cap = 0, Capacity of All = -

No Data

No Data

No Data

TSDF Name : No

Lab Charges Pending : NIL

Water Cess Charges Pending : NIL

Last Env. Form V : —

Water Cess Return :

HW Monthly Return : Not Applicable

Last 3 Legal Action :

13/03/2013

1/4 (Through XGN)

N I C

Himachal State Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

PCB Id: 21304

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

e	- Electric Company Name (Power Supply)	HPSEB	
o	- Production since (Date) or Proposed	02/02/2012	
o	- Air - Water - Hazd ACTs Applicability ?	Air, Water	
k	- Recycler Registration Valid ??	N.A	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	

General Observation

a	- R.O File No	-	
a	- Is the Industry in Operation ??	No.	CCA fresh case
b	- Industry Operating without CCA	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Water Parameter

a	- W.C per Day (Last 3 Months Average) - KLPD	0.1	
b	- Source of Water Supply	HPSEB	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	No.	CCA fresh case
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY Discharge ??	No.	
h	- Nos of Samples collected	0	

Remarks :

Site Observations during Inspection, PCB-ID: (21304)

13/03/2013

2/4 (Through XGN)

N I C

Himachal State Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

PCB Id: 21304

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

The unit has applied for CCA renewal~The unit has applied for CCA fresh for period upto 2013-14. The previous consent was granted Since then unit has applied for renewal of consent to Establish and submitted the fees for period upto 2013. The unit has mining lease valid for a period of 20 years with effect from 19.5.2006 to 18.5.2026 vide letter no Udyog-Bhu(khani-4) major-340/84-I dated 14.9.2012 measuring 47-14 bighas. Presently no mining activities are there but unit has proposed to carry out by provided benches along with provision of check dams, for control of soil erosions. Road is developed to approach. Unit has also developed the dumping area. Water Sprinkling arrangement is also proposed. As the steps taken management of environmental pollution is satisfactory we may process the case to H.O for the grant of CCA fresh for above mentioned period. [141]-12/03/2013~ RO Comments/Reply :As per moef clarification issued vide letter No. F.No3-318/2012-Ro(NZ)-1506 dated 14-8-2012 in case of Bohar Mine of Jai Singh Thakur EIA for less tha 5 Hectare i applicable nly for minor mineral9 Uploaded in (ID NO 12001) therefore case may be considered for CCA fresh accordingly please. / 1-13/03/2013

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

Himachal State Pollution Control Board

PCB Id: 21304

(Inspection Report) Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (21304)

Sample Details

Process Stacks

C Flue gases Stacks

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	LIME STONE	1000.000	0.000 - M.T	1000.000	FOR LIME STONE POWDER

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	LIME STONE	1000.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.000	WWG : 0.400	Water Source	Remark
1	Others	4.000	0.200	Borewell	

H Solid Waste

Inspection Team : Chandan Singh, AEE

Signature By(Chandan Singh, AEE)

Forwarding & Undertaking Letter from Industry

for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control Pollution) Act, 1981

This Document or its copy does "NOT" serve as a Supporting Document Proof of Industry's Submission of an Application for a NOC / Consent. This Letter does "NOT" ensure that the Application FEES has been paid.

Print Date: 06/02/2012

From: M/s Giri Lime Stone Mine, Category: RED / SMALL,
PLOT NO:-,
village choki mirgwal (kamrao), distt. sirmour (h.p),
KAmrao - 173029
DIST: Sirmour, TAL: Shillai, SIDC: Not In SIDC

PCB-ID : 21304
INWARD : 51033
Dt:24/01/2012

To,
The Member Secretary,
Himachal State Pollution Control Board
Him Parivesh, Phase-3
New Shimla

2015-18

I / We here by Submitting application for NOC ,Inward No : 51033 ,Date : 24/01/2012 for CEW(CTE-Renewal).

Grant By : ROH

Applying For : NOC Validity : 5 Years

Air Sector : 0 Water Consumption : klpd

Haz Sector : 0 No of Plants : 1 Incenerator : 0

Investment	Air	Water	Hazardous
0.05 Crs			+0
41400 Rs	0 Years	0 Years	0 Years

RNO 86153
Date 29.10.15
Tad 9500/2

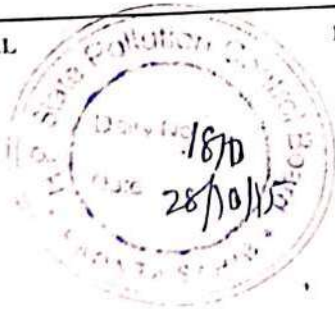
Payable Fees : Air : 0, Water : 0, Haz : 0
Paid Amount : 41400, Dt:

I / We have Uploaded the following PDFs		Date	# Files	Size(kb)	#Page
1	EAR - Env. Audit Compliance/Auditor Recommendations,3Pgs	04/02/12	1	0	0
2	000 - Any Specific Information Called for [in SCRUTINY]	01/02/12	1	2579	11
3	TFS - Treatability/Feasibility Study Report [NOC Cases]	01/02/12	1	1702	3
4	PLL - Plan LayOut + Site Plan	24/01/12	1	824	2
5	APC - Air Pollution Control Measures-Details		0	0	0
6	C&A - Previous Consent-Reject / CCA Order / NOC Order		0	0	0
7	DIR - List of Directors / Partners		0	0	0
8	HAZ - Annual Report Form 12,13 (Sch 4,5,6 HW Rules)		0	0	0
9	LPD - Land Possession Documents		0	0	0
10	MFG - Details of Mfg Processes & Diagrams		0	0	0

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable acts / rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be mine responsibility.

Signature By
(ARUN GROVER)

Company's SEAL



1 (Through XGN)

N I C

JEE CAP / SKL

I remain DD + process the appple etc on line in new of any relief by NQT or any other direction by State Govt.

Himachal State Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

PCB Id: 21304

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Industry Details **Giri Lime & Chemical Pvt. Ltd.**

Outward No: Draft Report

Email :
grover.arun@ymail.com

Telephone :
9418648052

PLOT NO:-,
Village Choki Mirgwal (Kamraoo), Distt. Sirmour (H.P),
KAmraoo - 173029
DIST : Sirmour, TAL : Shillai, SIDC : Not In SIDC

Inspection Id : 134143 (On Application)

Ro Name : Paonta

- | | | | |
|----|--|---------------------------------------|------------------------------------|
| 2 | Type / Scale / Sector / Status : ORANGE / SMALL / Mining Below 5 Hectares. / In Operation | | |
| 3 | Inspection Dt & Time : 18/05/2016 0:00 / Air , Water | Person Contacted : | Bhagwan Singh |
| 4 | Env Audit Detail : Sch : 1 , PAONTA SAHIB , Year : 2011 , On Dt : 04/02/2012 | | |
| | Commissioned Dt : 02/09/2011 | Production Start Dt : 02/02/2012 | Applicability of CRZ Rules : No |
| 5 | Water Consumption in Kilo Lts Per Day | Ind : 3.000 | Dom : 0.200 Borewells: 0 |
| 6 | Waste Water generation / Discharge (klpd) : | Ind : 0.200 | Dom : 0.200 Tubewells: 0 |
| 7 | Consumer No.(Electric Meter): | Source of Water Supply: Own Tubewells | |
| 8 | Disposal Mode of Industrial / Domestic : | Not Specified / Not Specified | |
| 9 | Discharge Pt / Final Receiving Body (Ultimate): | / | |
| 10 | Status of water consent Under the Water Act,1974: AW-36377-14/01/2016 Last Inward:64616-24/05/2016[PRO] | | |
| 11 | Effluent Treatment plant (ETP) : Units, if provided and status :
Error: Subreport could not be shown. | | |
| 12 | Whether Industry is a member of CETP ? No | | |
| 13 | Boilers=0 , DG Sets=0 , Flue Gas =0 , Process =1 , ETP Cap = 0 , Capacity of All = - | | |
| | Error: Subreport could not be shown.
Fuel Used : No Data
Stack attached to : Not Applicable | | |
| 14 | TSDF Name : No | | |
| 15 | Lab Charges Pending : NIL | Water Cess Charges Pending : NIL | |
| 16 | Last Env. Form V : 2014-2015 | Water Cess Return : | HW Monthly Return : Not Applicable |
| 17 | Last 3 Legal Action : | | |

24/05/2016

1/4 (Through XGN)

N I C

Himachal State Pollution Control Board

PCB Id: 21304

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

e	Electric Company Name (Power Supply)	hpseb
o	Production since (Date) or Proposed	02/02/2012
p	On East Direction of the location of the Company	Open Road
p	On West Direction of the location of the Company	Industry area
p	On North Direction of the location of the Company	open road
p	On South Direction of the location of the Company	open road
o	Air - Water - Hazd ACTs Applicability ?	Air, Water
g	Nos of Stacks (Flue Gas & Process)	0, 0
k	Recycler Registration Valid ??	N.A
d	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes
m	W W G Treatment thru Pri / Sec / Tertiary / N.A :	Primary
n	Nos of Flow-Meters - W.C / W.W.G / ETP -	0, 0, 0

General Observation

a	RO File No	--
a	Is the Industry in Operation ??	Yes
b	Industry Operating without CCA	No.
d	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.
e	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.
f	Industry Name CHANGED in recent times ??	No.
g	Has Regn with CETP or TSDF expired ??	No.
h	Seperate Energy Meter for A.P.C.M ?	Yes
h	Provision of any STAND-BY Pump ??	Yes

Air Related

a	Fuel Type confirmitive with CCA ?	No.	No fuel is consumed in the process
b	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	APC Measures confirmitive with CCA conditions ??	Yes	
d	ALL APCMs are in operation	Yes	
e	SMF availability	Not Reqd	
f	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	ph of Scrubbing Media	N.A	
h	Ultimate Disposal of Scrubbing Media	N.A	
i	Nos of Samples : Stack & Ambient	0, 0	

Water Parameter

a	W.C per Day (Last 3 Months Average) - KLPD	3.3
b	Source of Water Supply	Own Tubewells
c	W.W.G is EXCEEDING the CCA Limits	No.
d	W.W Disposal as per the Consent Conditions ?	Yes
e	Was the ETP in operation ?	Yes
f	Treatment System ADEQUATE to handle existing effluent	Adequate
g	Did u observe ANY Discharge ??	No.
h	Nos of Samples collected	0

Remarks :

Site Observations during Inspection, PCB-ID: (21304)

Himachal State Pollution Control Board

PCB Id: 21304

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

The unit has applied for CCA renewal for period upto 2015-16 to 2017-18. The previous consent was granted to the unit vide letter no. 18312-13 dated 23/12/2015 valid up to 23/12/2015. The unit has mining lease valid for a period of 20 years with effect from 19.5.2006 to 18.5.2026 vide letter no Udyog-Bhu(khani-4) major-340/84-I dated 14.9.2012 measuring 47-14 Bighas. The mining activities are being carried out by development of benches along with provision of check dams, parapet walls and retaining walls for control of soil erosion. Air pollution generated due to mining activities and plying of vehicles the unit has made provision for water sprinkling. Unit has submitted the self Air monitoring report from MOEF certified laboratories and results i.e. (PM10 = 62.0 ug/M3) are well within the limit. In addition to above unit has obtained Environmental Clearance from competent authority vide letter no HPSEIAA/2015/399/M/s Giri Lime and Chemicals/1014 Dated 23/05/2016 the copy of same is also updated online i.e. on HIM-XGN. As the steps taken for management of environmental pollution is satisfactory we may recommend the case to H.O for the grant of CCA renewal upto 31/03/2018 under the provision of WP&CP, Act 1974 and AP&CP, Act 1981. [15]-24/05/2016

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

Himachal State Pollution Control Board

PCB Id: 21304

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (21304)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Not Applicable	0	-	N.A	-

C Flue gases Stacks

D Details about Hazardous Waste Management :

E Products :

Error: Subreport could not be shown.

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	LIME STONE	1000.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.200	WWG : 0.400	Water Source	Remark
1	Others	4.000	0.200	Borewell	

H Solid Waste

Unit Is Covered Under EIA : Yes Amount Clearance Obtained : Yes

Whether the Unit has complied with all previous conditions stipulated by this office Under CTE/COP/CCA : Yes

Unit has Deposited required Fees : Yes

The Products/Process mentioned in the application are the same as approved by the Competent Authority i.e.State Level Single Window/ or any Other Competent Authority : Yes

Inspection Team : A.K. Sharda

Signature By(A.K. Sharda)

24/05/2016

4/4 (Through XGN)

N I C

Forwarding & Undertaking Letter from Industry

Document or its copy does "NOT" serve as a Supporting Document Proof of Industry's Submission of an Application for a NOC / Consent. This Letter does "NOT" ensure that the Application FEES has been paid.

Application Purpose: CCA-RENEWAL

Giri Lime & Chemical Pvt. Ltd., Category: ORANGE / SMALL
 PLOT NO:-
 village choki mirgwal (kamraoo) , distt. sirmour (h.p),
 KAmraoo - 173029
 Contact Person: Bhagwan Singh
 Mobile: 9418648052, Phone: 9418648052
 DIST: Sirmour, TAL: Shillai, SIDC: Not In SIDC

Print Date: 28/03/2018

PCB-ID : 21304
 INWARD : 72870
 Dt:27/03/2018

To,
 The Member Secretary,
 Himachal State Pollution Control Board
 Him Parivesh, Phase-3
 New Shimla

resp.

Scrutinized By: A.K. Sharda(15)

2018-19 to 2022-23

I/We here by Submitting application for CCA ,Inward No : 72870 ,Date : 27/03/2018 for COW(CCA-Renewal).

Applying For : A,W Validity : 5 Years Grant By : ROH
 Air Sector : 0 Water Consumption : klpd

Haz Sector : 0 No of Plants : 1 Incenerator : 0

Investment	Air	Water	Hazardous
0.05 Crs			+0
8000 Rs	0 Years	0 Years	0 Years

Payable Fees : Air : 0, Water : 0, Haz : 0
 Paid Amount : 8000, DD No : 561311, Dt: , at SBI , PAONTA SAHIB

Query Reply:

*R.M. 0105984
 Dt- 29-3-18
 Rs- 8000/-*

I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
1 ENV - Environment Statement if Form-V	27/03/18	3	0	0
2 000 - Any Specific Information Called for [in SCRUTINY]	27/03/18	1	6002	33
3 C&A - Previous Consent-Reject / CCA Order / NOC Order	27/03/18	1	1807	6
4 APC - Air Pollution Control Measures-Details	24/05/16	1	1795	3
5 ACA - Adequacy Certi from Env. Auditor	19/05/16	1	3268	3
6 INV - Investment Proof - CA / SSI / IEM Certi	20/11/14	1	1145	9
7 LPL - Land Possession Documents	20/11/14	1	811	10
8 TFS - Treatability/Feasibility Study Report [NOC Cases]	01/02/12	1	1702	3
9 PLL - Plan LayOut + Site Plan	24/01/12	1	824	2

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable acts / rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be mine responsibility.

Signature By
 (ARUN GROVER)

Note: I am hereby enclosing Form-1(AIR),Form-D(WATER) along with my application.



11 - 2000 price - 10

Company s SEAL

1 (Through XGN)



29.3

Industry Type

Search

Reset

*** Instructions:**

There are multiple criteria for the application search; By Application Number, By Industry Name, By Date Range, By Category and By Status. Please select one of them and follow the given steps to search the application.

By Application Number:

- Select Application Number from the drop down list
- Click search button to search the selected application
- Once found, click Application Number to view the application details

By Application Name:

- Enter first letter of Industry name and select Industry name from drop down list
- Click search button to search the selected application
- Once found, click Application Number to view the application details

By Other Criteria:

- Enter Start Date and End Date to search the application submitted within the given date **and/or**
- Select Category **and/or**
- Select Status
- You can combine the criteria given in this group
- Click search button to search the selected application
- Once found, click Application Number to view the application details

Application Number	Industry User	Industry User I'd	Application Type	Application For	Application Date	Application Name	Certificate For	Status	Pending With/Forwarded To	Category
8945579	Giri Lime & Chemical Pvt. Ltd.	21304	CTO	both	2023-03-29 11:50:16.381	Giri Lime & Chemical Pvt. Ltd.	reNew	approved	10037(Head Office)	RED
11810249	Giri Lime & Chemical Pvt. Ltd.	21304	CTO	both	2024-02-29 13:29:27.592	Giri Lime & Chemical Pvt. Ltd.	reNew	approved	10248(Head Office)	RED

No. PCB/74) Giri Lime & Chemical Pvt. Ltd. -Badri Nagar- Sirmour / 2014-
From: Member Secretary

Dated:

The Director of Industries,
Udyog Bhawan, Bembloe, Distt. Shimla, H.P.

Subject:- Renewal of Consent to Establish/Consent to Operate for Lime Stone mining at village
Chowki Mrigwal Tehsil Paonta Sahib, District Sirmour, H.P

Consent to Establish was issued in favour of M/s Giri Lime & Chemicals Pvt. Ltd. Badri Nagar, Tehsil Paonta Sahib, Distt. Sirmour, H.P. for limestone mining at Mauja Chowki Mrigwal, Tehsil Paonta Sahib, District Sirmour, H.P under Water Act, 1974 & Air Act, 1981 vide this office letter No. HP PCB Giri Lime & Chem. (P) Ltd. / 96-422 dated 23-04-1998. The Director of Industries, Himachal Pradesh vide his office letter No. Udyog- Bhu (Khani-4) Major - 340/84-1-5580 dated 14-09-2012 has granted the renewal of mining lease in favour of the lessee over an area of 47-14 bighas, bearing Kh. Nos. 520/1 situated in Mauza Chowki Mrigwal, Tehsil Paonta Sahib, District Sirmour, under the provisions of Mines & Minerals (Development & Regulation) Act, 1957 and Mineral Concession Rules,1960 for a period of 20 years from the due date i.e 19-05-2006 onwards. The State Geologist, Department of Industries, Shimla vide his office letter No. Udyog- Bhu (Khani-4) Major - 368 / 85- Vol-I- 6625 dated 26-10-2012 has also informed that the matter regarding clarification of EIA clearance required for area of less than 5 hectares for major minerals was taken up with the Director, Ministry of Environment and Forest (MOEF) Govt. of India, Chandigarh vide his letter dated 18-7-2012 and MoEF had clarified vide their letter dated 14-8-2012 that the mining projects of major minerals of the size of lease area less than 5 hectares will not be under the purview of the order of the Hon'ble Supreme Court of India dated 27-2-2012. The Environment Engineer, PCB, Paonta Sahib, Distt. Kangra, H.P., has recommended the Renewal of Consent to Establish/Consent to Operate case in his online report dated 27-09-2014. As per the Regional Officer, HPSPCB, Paonta Sahib online report dated 27/09/2014, as such Renewal of Consent to Establish/Consent to Operate is issued under Water Act, 1974 & Air Act, 1981 subject to the compliance of terms and conditions already imposed in the original consent letter in addition to the following conditions: -

1. This Renewal of Consent to Establish/Consent to Operate is valid up to 31.3.2015 subject to concurrent validity of the Authorization under Hazardous Waste(Management, Handling and Trans-boundary Movement) Rules,2008, as applicable, or any other Authorization required from the State Board. The Board also reserves the right to revoke, review and/or alter the conditions of consent as the case may be.
2. This Renewal of Consent to Establish/Consent to Operate is also subject to the permission of the Industries Department and the lessee shall be responsible to obtain the permission from the Competent Authority. The lessee shall carryout operation only after obtaining the permission and on continuation of such permission issued by Competent Authority in the Mining Department.
3. This Renewal of Consent to Establish/Consent to Operate is only for the purpose and under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law / regulation / direction / order and the applicant shall obtain any such mandatory clearances before taking any steps to establish industry / industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
4. This Renewal of Consent to Establish/Consent to Operate is for:-
 - (i) The compliance to the norms for emissions as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time shall be ensured.
 - (ii) Noise & ambient air quality to be maintained with in ambient air quality standards for noise as specified in Environment (Protection) Rules and Noise Rules Pollution (Regulation and Control) Rules, 2000 as amended from time to time.

2062
2/12/14
PAONTA SAHIB

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AHO 2/12

Contd-P.2.

(iii) The unit shall treat the water after washing the mineral and treated water shall conform to the norms of Schedule- VI of Environment (Protection) Rules, 1986 as amended from time to time suspended solids.

5. The emission / effluent and noise shall be confirmed to the norms as prescribed in the Environment (Protection) Rules, 1986 as amended from time to time.
 6. All mining operations and protection works shall be carried out strictly according to the approved Mining Plan.
 7. Ambient air quality and waste water quality of area shall be maintained as per norms prescribed. The lessee shall also submit the air/water quality monitoring report on quarterly basis to this office.
 8. The topsoil / debris from the quarry will be disposed off / stored in a manner so as to use topsoil for plantation and there will be no damage caused to the water springs, agricultural fields or any public or private property.
 9. The lessee shall also get self-monitoring for air and noise conducted regularly and submit the report to the State Board.
 10. The emission/effluent (whichever may be applicable) shall be got sampled and tested by the lessee and further renewal shall be dependant up on the results of samples so conducted.
 11. No alteration / addition / expansion shall be done without prior consent of the State Board.
 12. The restoration and rehabilitation of mining area after mining is abandoned shall be the responsibility of the unit/lessee.
 13. The lessee shall not pollute any water sources in the area like drinking water, pond or well etc.
 14. The lessee shall be liable to clear any past / current liability on account of difference of consent fee directed at any subsequent stage.
 15. The validity of this consent is also subject to mining permission/lease and the unit shall be responsible to obtain renewal of permission/lease from the Competent Authority.
- Unit shall have to apply for renewal for further years on the prescribed form along with renewal fee in the Regional Office HPPCB, Paonta Sahib within a month before expiry of renewal of consent date i.e. 31-03-2015.
- Feedback form is enclosed with a request to resubmit it duly filled in to help the State Board improve its service delivery.

Yours faithfully

(Vineet Kumar, IFS)
Member Secretary

H.P. State Pollution Control Board
Him Parivesh, Phase -III, New Shimla
Phone No. 0177 - 2673766

Dated: 22/02/2014

Endst. No: PCB (74) Giri Lime & Chemical Pvt. Ltd. -Badri Nagar- Sirmour / 2014-2015

Copy forwarded to the following for information and necessary action: -

1. M/s Giri Lime & Chemicals Pvt. Ltd., Badri Nagar, Tehsil Paonta Sahib, Shimla, H.P.
2. The State Geologist Deptt. of Industries, Udyog Bhawan, Shimla, H.P.
3. The Mining Officer, Deptt., of Industries at Nahan, Distt. Sirmour, H.P.
4. The General Manager, DIC, Nahan, Distt. Sirmour, H.P.
5. The Regional Officer, HPPSPCB, Paonta Sahib w.r.t his report and recommendations online dated 27-09-2014 for necessary action as above and he is directed to re-check the consent/renewal of consent fees upto date as per rates approved by the State Board.
6. Scientific Section, H.Q. Shimla.
7. Case file.

(Vineet Kumar, IFS)
Member Secretary

H.P. State Pollution Control Board
Him Parivesh, Phase -III, New Shimla
Phone No. 0177 - 2673766

HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

Ph.91177 2673766,2673019 &32,Fax 91 177 2673018

HPSPCB/PCB-ID21304

18312-13



DATE: 23/12/15

Giri Lime & Chemical Pvt. Ltd.
Village Choki Mirgwal (Kamraoo) -Distt. Sirmour (H.P)
District - Sirmour

Sub:- **Renewal of Consent to Operate/Establish**

- 1) Validity of Previous Consent
- 2) Recommendation made By Regional officer on date
- 3) Validity of this Renewal of Consent

31/03/2015
08/12/2015
14/01/2016

This Renewal is subjected to following conditions:

- > This Consent/Renewal of Consent is for:
 - a) The Compliance to the norms for emission as prescribed in schedule-1 of environment(Protection) Rules,1986 as may be prescribed by the Board.
 - b) Noise and ambient air quality to be maintained within Ambient Air Quality Standards for noise as specified in schedule III of aforesaid Rules.
 - c) The effluent (domestic /industrial) conforming to the limits as prescribed in Schedule-I or Schedule-VI of Environment Protection Rules 1986 as amended or as may be prescribed by the Board.
- > Pollution Control Devices provided by the unit shall be operated and maintained to achieve the norms as prescribed in Environment (Protection) Act, 1986 as amended from time to time.
- > The State Board reserves the right to revoke/review and alter the conditions of consent as the case may be.
- > Unit shall not undertake the expansion activity/ or additional product in the existing unit without obtaining consent from State Board.
- > Unit shall comply with the provisions of the e-waste (Management & Handling rules), 2011.
- > Unit shall not pollute any water sources in the area like drinking, pond or well etc.
- > No debris shall be thrown along the roads or water course and the debris shall be either utilized or disposed in designated dumping sites.
- > The project proponent shall be liable to clear any past/current liability on account of difference consent fees if detected at any subsequent stage.
- > The emission/effluent shall be got sampled and tested by the unit as well as concerned Regional Officer as prescribed and further renewal shall be dependent up on the results of samples so collected and tested.
- > The samples of effluent/emissions shall be collected by the Regional Officer concerned and the unit shall also get the self monitoring of effluent/emission done within the month and convey the results to the State Board.
- > This consent is valid up to 14-01-2016 subject to final orders of Hon'ble NGT in M.A. No. 680 of 2015 dated 15-07-15.

Vineet Kumar, IFS
Member Secretary

Copy to:-

- The Regional Officer, H.P State Pollution Control Board Paontafor information and further necessary action please.
- The PSO, HPSPCB Shimla for Information please.

Vineet Kumar, IFS
Member Secretary

23/12/2015



Handwritten signature and date 11/12/2015

N I C

HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

Ph.91177 2673766,2673019 &32,Fax 91 177 2673018



DATE: 02-06-2016

HPS PCB/PCB-ID21304

4248-50

Giri Lime & Chemical Pvt. Ltd.
Village Choki Mirgwal (Kamraoo) -Distt. Sirmour (H.P)
District - Sirmour

Renewal of Consent to Operate/Establish

Sub:-

- | | |
|--|------------|
| 1) Validity of Previous Consent | 14/01/2016 |
| 2) Recommendation made By Regional officer on date | 24/05/2016 |
| 3) Validity of this Renewal of Consent | 31/03/2018 |

This Renewal is subjected to following conditions:

- > This Consent/Renewal of Consent is for:
 - a) The Compliance to the norms for emission as prescribed in schedule-1 of environment(Protection) Rules,1986 as may be prescribed by the Board.
 - b) Noise and ambient air quality to be maintained within Ambient Air Quality Standards for noise as specified in schedule III of aforesaid Rules.
 - c) The effluent (domestic /industrial) conforming to the limits as prescribed in Schedule-I or Schedule-VI of Environment Protection Rules 1986 as amended or as may be prescribed by the Board.
- > Pollution Control Devices provided by the unit shall be operated and maintained to achieve the norms as prescribed in Environment (Protection) Act, 1986 as amended from time to time.
- > The State Board reserves the right to revoke/review and alter the conditions of consent as the case may be.
- > Unit shall not undertake the expansion activity/ or additional product in the existing unit without obtaining consent from State Board.
- > Unit shall comply with the provisions of the e-waste (Management & Handling rules), 2011.
- > Unit shall not pollute any water sources in the area like drinking, pond or well etc.
- > No debris shall be thrown along the roads or water course and the debris shall be either utilized or disposed in designated dumping sites.
- > The project proponent shall be liable to clear any past/current liability on account of difference consent fees if detected at any subsequent stage.
- > The emission/effluent shall be got sampled and tested by the unit as well as concerned Regional Officer as prescribed and further renewal shall be dependent up on the results of samples so collected and tested.
- > The unit shall dispose the muck in the designated dumping sites and the protection measures shall be provided and augmented from time to time.
- > The samples of effluent/emissions shall be collected by the Regional Officer concerned and the unit shall also get the self monitoring of effluent/emission done within the month and convey the results to the State Board.
- > The Unit shall comply all the conditions specified in the letter of Consent to Operate as granted earlier. This Renewal of Consent to operate is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981.



Vineet Kumar, IFS
Member Secretary

Copy to:-
The Regional Office, H.P State Pollution Control Board Paonta for information and further necessary action please.
The PSO, HPS PCB Paonta for Information please.

[Signature]
31/5/16
Vineet Kumar, IFS
Member Secretary

[Handwritten signature]
91
[Handwritten initials]



N I C

30/05/2016

313

HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

Regional Office, at HIMUDA Colony, Plot NO 1, 2 & 3
Shubhkhra, Tehsil-Paonta Sahib, Distt. Sirmour (HP)
Ph. No /Fax 01704-223445

No.HPSPCB/PCB-ID21304 (580) 21/15



DATE: 17/5/18

To

Giri Lime & Chemical Pvt. Ltd.
Village Choki Mirgwal (Kamraoo) -Distt. Sirmour (H.P.)
District - Sirmour

Sub: Renewal of Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for open cast Lime Stone Mine (47.14 Bighas)

- | | |
|--|------------|
| 1) Validity of Previous Consent | 31/03/2018 |
| 2) Recommendation made By Regional officer on date | 17/05/2018 |
| 3) Validity of this Renewal of Consent | 31/03/2023 |

This Renewal is granted on the recommendation of RO and subject to following conditions:

- > This Consent/Renewal of Consent is for:
 - a) The Compliance to the norms for emission as prescribed in schedule-I of environment(Protection) Rules,1986 as may be prescribed by the Board.
 - b) Noise and ambient air quality to be maintained within Ambient Air Quality Standards for noise as specified in schedule III of aforesaid Rules.
 - c) The effluent (domestic /industrial) conforming to the limits as prescribed in Schedule-I or Schedule-VI of Environment Protection Rules 1986 as amended or as may be prescribed by the Board.
- > Pollution Control Devices provided by the unit shall be operated and maintained to achieve the norms as prescribed in Environment (Protection) Act, 1986 as amended from time to time.
- > The State Board reserves the right to revoke/review and alter the conditions of consent as the case may be.
- > Unit shall not undertake the expansion activity/ or additional product in the existing unit without obtaining consent from State Board.
- > Unit shall comply with the provisions of the e-waste (Management & Handling rules), 2011.
- > Unit shall not pollute any water sources in the area like drinking, pond or well etc.
- > No debris shall be thrown along the roads or water course and the debris shall be either utilized or disposed in designated dumping sites.
- > The project proponent shall be liable to clear any past/current liability on account of difference consent fees if detected at any subsequent stage.
- > The emission/effluent shall be got sampled and tested by the unit as well as concerned Regional Officer as prescribed and further renewal shall be dependent up on the results of samples so collected and tested.



Copy to:-

The Member Secretary, H.P State Pollution Control Board for information and further necessary action please.
The PSO, HPSPCB Shimla for Information please.

Dr Sharawan kumar
Sr Environmental Engineer

Dr Sharawan kumar
Sr Environmental Engineer

4



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 74

Date: 30/05/2023

Industry Registration ID: 21304

Application No : 8945579

To,

Giri Lime & Chemical Pvt. Ltd.
Village Choki Mirgwal (Kamraoo) Distt. Sirmour (H.P)Kamraoo

Sirmaur
173029

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/8945579
Consent valid from:	01/04/2023
Consent valid upto:	31/03/2024
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	ARUN GROVER, (PROP)
Address of Industrial premises	Giri Lime & Chemical Pvt. Ltd., Village Choki Mirgwal (Kamraoo) Distt. Sirmour (H.P)Kamraoo, ,Sirmaur-173029
Capital Investment of the Industry	3.9 lakhs
Category of Industry	Red
Type of Industry	1035-Mining and ore beneficiation
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	RCTO

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Lime Stone	1650	M.T./Month

Products (Name with quantity per day)

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	2 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.3	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	NA	NA	NA	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water Sprinkling arrangement for suppression of dust	Others	Thu Jan 12 00:04:00 IST 2023	85%	RSPM= 46.97 microgrammes/m3

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Ambient air	1.0 m3/min	RSPM= 46.97 microgrammes/m3	Ambient air sampling of mine



Approved By

"This is computer generated document from HPOCMMS"
To verify this document please scan the QR Code.

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Lime Stone	M.T./Year	20000	NA	Sale

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	2 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.3	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	NA	NA	NA	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water Sprinkling arrangement for suppression of dust	Others	Thu Jan 12 00:04:00 IST 2023	85%	RSPM= 46.97 microgrammes/m ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Ambient air	1.0 m ³ /min	RSPM= 46.97 microgrammes/m ³	Ambient air sampling of mine



Approved By

**Member Secretary
(H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Paonta Sahib for kind information and shall ensure to operate the unit as per consent condition with adequate pollution control devices.



**ANIL
JOSHI**

Digitally signed by
ANIL JOSHI
Date: 2023.06.25
17:36:59 +05'30'

**Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**



GOVERNMENT OF INDIA
खान एवं खनिज मंत्रालय
MINISTRY OF MINES AND MINERALS
खान विभाग
DEPARTMENT OF MINES
भारतीय खान ब्यूरो
INDIAN BUREAU OF MINES

OFFICE OF THE
REGIONAL CONTROLLER OF MINES

108, नेहरु नगर -II,
देहरादून।
108, Nehru Nagar - II,
Dehra Dun - 248 001 (U.P.)
Phone : 0135 - 676350, 671896
E-Mail : lbmddn@up.nic.in

Regd. Parcel
Dt. 16/05/2000

No. 614(2)/MS-B-72/99-DDN

Date

To M/s Giri Lime & Chemicals Pvt. Ltd.,
Badri Nagar, Teh. Paonta Sahib,
Distt. Paonta Sahib (H.P).

Sub. Approval of Scheme of Mining in respect of
Chowki Mrigwal Limestone Mine (Lease Area 4.6 hecets)
of M/s Giri Lime & Chemical Pvt. Ltd. in Sirmour dis-
trict of H.P. State submitted under rule 12 of MCDR
1988

Ref. Letter of your RQP no. Nil dated 24/3/2000.

Dear Sir,

In exercise of powers conferred by sub-rule
4 of Rule 12, I hereby approve the above Scheme of
Mining for your Chowki Mrigwal Limestone Mine (Lease
area 4.6 hectares) situated in Sirmour district of H.P.
state. This approval is subject to the following
conditions :-

01 That the scheme of mining is approved without
prejudice to any other laws applicable to the mine /
area from time to time whether made by the Central
Govt. or any other authority.

02 It is clarified that the approval of your
aforesaid scheme of mining does not in any way imply
the approval of Govt. in term of any other provisions
of the Mines and Minerals (Regulations and
Development), Act 1957 or the Rules framed thereunder
and any other laws.

03 It is further clarified that the approval of
the scheme of mining is subject to the provisions of
Forest (Conservation) Act 1980, Forest Conservation
Rules 1981, and other relevant statutes, orders and
guidelines as may be applicable to the lessee from time
to time.

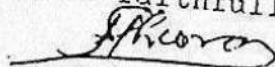
04 This scheme of mining is approved without
prejudice to any order or direction from any court of
competent jurisdiction.

Ø5 Your attention is invited to the Supreme Court interim order in W.P.(c)No. 202, dated 12.12.1996 for compliance. The approval of the mining scheme is, there fore, issued without prejudice to and is subject to the said directions of the Supreme Court as applicable in your case.

Ø6 On receipt of comments from Directorate of Mines Safety further conditions may be added and will be communicated to you.

Encl. One copy of approved scheme of mining.

Yours faithfully,



(H. S. SHEORAN)
Regional Controller of Mines
Indian Bureau of Mines.

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MINING SCHEME

FOR

CHOWKI MRIGWAL LIMESTONE MINE

OF

M/S GIRI LIME & CHEMICAL PVT. LTD.

P.O. PAONTA SAHIB, SIRMOUR, (H.P.)

Prepared by

R.S. SINGH
Mining Engineer
Reg. No. RQP/DDN/101/96/A
14, Arvind Marg,
Dehra Dun - 248 001

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During the period of approved mining plan; development of approach road up to the pits P₁ & P₂ have been done and lime stone mined from these pits

The details of approach road up to the lease boundary is as following.

Average Width = 6 m
Average gradient = 1 in 6

Eleven numbers of parapet will be made of stone. The size of parapets are 1 m high, 1 wide and 3 m length. The stone parapet walls are made about 45m in length near lease boundary and at two curves. Plate No. III & X. The approach road from lease boundary to two existing pits is about 5 m wide and gradient is 1 in 10. The length of this road is about 120 m. Along this road parapets are made of waste rock stones.

Regarding blasting as it is written in chapter 5 of approved mining plan, the lessee has not yet started blasting. The lessee is going to apply for license of explosive magazine. The proposed side of magazine is shown in plate no. 3.

(C) EXPLOITATION OF MINERAL

As per chapter 4 of approved mining plan the production during the approved mining plan period, it was target 10000 T. per year.

Table showing detail of exploitation of lime stone targeted and actual done during approved mining plan from Block-A is as following :

Year	Production in M.T.	
	Targeted	Actual
1992-93	10,000	NIL
1993-94	10,000	NIL
1994-95	10,000	3498.800
1995-96	10,000	1301.100
1996-97	10,000	1176.400
Total		5976.300



As per approved mining plan the aforesaid production was to be done from two benches (1474 mRL to 1468 mRL) of block A.

In 1st year production target of 10,000 tonnes. Considering number of working days 250 in a year and average 40 tonnes per day of production from level at 1474 mRL. In 2nd year the production of 10,000 tonnes of limestone was targeted from bench at 1474 mRL leaving 2000 tonnes in balance. In 3rd year the bench of 1474 was to be completely exhausted and 8000 tonnes was to be produced from opening face at 1468 mRL, so as to give a production of 10,000 tonnes during this year. In 4th year 10,000 tonnes of production was targeted from bench at 1468 mRL. In 5th year 10,000 tonnes of limestone was to be produced from benches at 1468 mRL having 12,000 tonnes of limestone as closing balance.

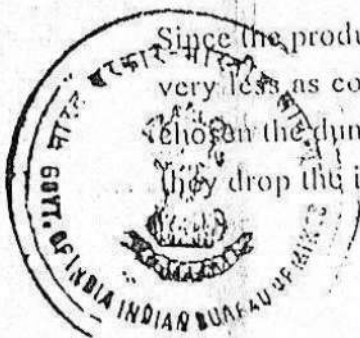
Since the development of road has not been completed up to the 1474 mRL during approved mining plan period. So the production target was not achieved during approved mining plan period. Production obtained during five year period of approved mining plan is 5976.300 tonnes only. The above production obtained by road development only.

The actual targeted production could not be achieved as the development of road was not upto the level 1474, and the working faces could not be opened in block-A of lease area till the end of five year period of approved mining plan.

(D) WASTE DISPOSAL

Few lines have been written under chapter 7 of approved mining plan regarding disposal of waste. Chapter 7 says that the waste generated during mining of shale will be transported by mules to suitable dumping site and the height of dump should be limited.

Since the production during the period of approved mining plan was very less as compared to the production target. The lessee has not chosen the dumping site as the waste material was so negligible that they drop the idea of making dumping site at proper place.



Item No. 06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 193/2024

Chandan Singh & Ors.

Applicants

Versus

State of HP & Ors.

Respondents

Date of hearing: 10.09.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None appeared

Respondents: Mr. Vaibhav Srivastava, Ms. Vineeta Tiwari and Ms. Satyajeeet Mane, Advocates for HPPCB with Mr. Atul Parmar, RO, Paonta Sahib, HPPCB (through VC)
Mr. Jitender Dhanda, Advocate for Respondent no. 4 (through VC)

ORDER

1. The Original Application was registered in exercise of *suo motu* jurisdiction in view of the law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401*** on a letter petition of Chandan Singh and other villagers of village Kuner, PO KaatiMashwa, Tehsil Kamarau, District Sirmaur, Himachal Pradesh.
2. The complainant has stated that M/s Greenlimes and Chemicals, the mining proponent is indulged in violation of environmental laws in carrying out mining activities causing damage to agricultural land, passage, water bodies etc.

3. Tribunal vide order dated 29.04.2024 constituted a joint Committee comprising representatives of Himachal Pradesh Pollution Control Board (hereinafter referred to as 'HP PCB') and District Magistrate, Sirmaur, Himachal Pradesh to submit a factual report.

4. The joint Committee comprises two members i.e. representatives of HP PCB and District Magistrate, Sirmaur but we find in the report submitted by HP PCB on behalf of joint Committee. That site visit was conducted on 11.06.2024 by Committee comprising of four members as under:-

Sr. No.	Name of the officer/designation	Department
1.	Sh. Laiq Ram Verma, Additional District Magistrate as representative of District Magistrate, Sirmaur	District Administration GoHP
2.	Sh. Rajesh Verma, Sub-Divisional Magistrate Kaffota, District Sirmaur	District Administration GoHP
3.	Sh. Atul Parmar, Regional Officer	Himachal Pradesh State Pollution Control Board, Regional Officer Sirmaur at Paonta Sahib.
4.	Sh. Kulbhushan Sharma, Mining Officer	Department of Industries (Mining Department), State of Himachal Pradesh

5. The Mining Officer and SDM were not made Members of the joint Committee. Additional District Magistrate represented District Magistrate, Sirmaur. Thus, it is clear that joint Committee which was constituted by this Tribunal and is totally unauthorized. No authority was given to anyone to add or subtract to constitution of Joint Committee constituted by this Tribunal. When complaint was made in respect of the mining on the part of the proponent in violation of environmental laws, Mining Officer should not have been party to the joint Committee as he is the

person directly involved in mining activity. If any violation would have been found, he is the person to be indicted, having taken no appropriate action in the matter.

6. Further, inspection has not been conducted in the light of the complaint and the allegations made which we have noticed in the order dated 29.04.2024.

7. We, therefore, find it appropriate to constitute a high powered Committee comprising a senior officer of CPCB, not below the rank of Director; Integrated Regional Officer, MoEF&CC, Shimla; Member Secretary, HP PCB.

8. The representative of CPCB shall be the nodal authority for coordination and compliance.

9. The said Committee visit the site, collect relevant information and submit factual report within one month. The Committee, besides other, address itself in particular to the compliance of conditions of Environmental Clearance and Consent and also whether the requisite consents/EC have been obtained or the proponent has functioned any point of time without Consent or EC.

10. Further since this matter was taken *suo-motu*, we find it appropriate to appoint an Amicus Curiae to assist the Tribunal, and if necessary to visit the site, collect information for proper assistance. Hence, we appoint Shri Mukesh Kumar, Advocate (Enrolment no. D/1127/2005) as Amicus Curiae. He shall be entitled to professional fee @ Rs. 35000/- per hearing. If he undertakes any visit to the site a sum of Rs. 25000/- shall be paid towards honorarium besides the expenses incurred towards boarding, lodging and traveling etc. on actual basis If

the Amicus Curiae requires, logistic support shall be provided by HP PCB.

11. The fee/honorarium/expenses payable to Amicus Curiae shall be paid by HP PCB from the amount lying deposited under Environmental Compensation Fund.

12. Office is directed to supply a copy of record of this matter to Amicus Curiae within a week.

13. Respondent Nos. 1 to 3 have not filed any reply/response. They may also file their reply/response within three weeks.

14. List on 16.10.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

September 10, 2024
O.A. No. 193/2024
A